(a) in clause (iv) of subsection (1), after the words "may specify in this behalf" the words "or is otherwise considered sufficiently qualified to be enrolled as such as the Central Government may consider fit" shall be inserted: and

(b) for clause (v) of sub-section (1) the following clause shall be substituted, namely:—

The motion was negatived.

Mr. DEPUTY CHAIRMAN: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Title and the Enacting Formula were added to the Bill

SHRI M. C. SHAH: Sir, I move:

"That the Bill be passed."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at five minutes past one of the clock till half past two of the clock.

The House reassembled after lunch at half past two of the clock, Mr. Deputy Chairman in the Chair.

LEAVE OF ABSENCE TO DR. B. R. AMBEDKAR

MR. DEPUTY CHAIRMAN: I have to inform the hon. Members that the following letter has been received from Dr. B. R. Ambedkar' "I came to Bombay or treatment and had hoped to be able to return to Delhi in time. Unfortunately, I have not recovered. I am, therefore, unable to attend and apply to you for leave of absence. I hope the Rajya Sabha will grant my request."

Is it the pleasure of the House that permission be granted to Dr. B. R. Ambedkar for remaining absent from meetings of the House from 29th March 1955, till the end of the Ninth Session and from all meetings of the House during the current Session?

(No hon. Member dissented.)

Permission to remain absent is granted.

Mr. DEPUTY CHAIRMAN: Mr. Pataskar.

THE HINDU SUCCESSION BILL, 1954

THE MINISTER FOR LEGAL AFFAIRS (SHRI H. V. PATASKAR): Sir, I beg to move:

"That the Bill to amend and codify the law....."

Shri B. K. MUKERJEE (Uttar Pradesh): Sir, I rise on a point of order. The point of order is this. The motion moved by the hon. Minister in charge of this Hindu Succession Bill is out of order, and it should be declared as out of order for the following reasons.....

MR. DEPUTY CHAIRMAN: He has not yet moved the motion. You may raise the point of order afterwards. He has just started.

SHRI BHUPESH GUPTA (West Bengal): Reactions start with anticipations.

MR. DEPUTY CHAIRMAN: Mr. Mukerjee, you may raise the point of order later.

SHRI H. V. PATASKAR: Sir, I beg to move:

"That the Bill to amend and codify the law relating to intestate succession among Hindus, as reported by the Joint Committee of the Houses, be taken into consideration."

MR. DEPUTY CHAIRMAN: Yes, now you may speak.

SHRI B. K. MUKERJEE: Sir I wish you to declare this motion as out of order.....

SHRI BHUPESH GUPTA: Why?

SHRI B. K. MUKERJEE: Don't be impatient. I am not impatient certainly. This Parliament is the supreme and highest institution in a democratic country.....

SHRI S. N. MAZUMDAR (West Bengal): We need not be told all that

(Interruptions).

MR. DEPUTY CHAIRMAN: Order, order. Let him go on.

SHRI B. K. MUKERJEE:and the Chair is to safeguard the rights and privileges of the Members of this Parliament. The Parliament is supposed to safeguard the interests of the people of this country. And as a part of the Parliament, the Members of this House also have got a responsibility to the people outside. And you, Sir, are the custodian of the rights and privileges of Members of this House and you are to safeguard and to see that the Members of this House can perform their duties and responsibilities within the four corners Constitution.

(Interruptions.)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI BHUPESH GUPTA: On a point of order.....

Mr. DEPUTY CHAIRMAN: No, let him finish; What is your point of order, Mr. Mukerjee?

Shri B. K. MUKERJEE: I have said before let them understand that the motion made by the hon. Minister in charge of the Bill is, out of order and I have got to advance my argument to declare it as out of order......

(Interruptions.)

MR. DEPUTY CHAIRMAN: What are your grounds?

Shri B. K. MUKERJEE: Now, the Members are supposed to work and conduct the proceedings in this House within the framework of the Constitution as well as the Rules of Procedure and conduct of the business of this House. And you are to see that everybody in this House follows the spirit and the words of the Rules of Procedure.....

(Interruptions.)

MR. DEPUTY CHAIRMAN: Let us hear him.

SHRI BHUPESH GUPTA: On a point of order.

MR. DEPUTY CHAIRMAN: No. We have already a point of order.

SHRI BHUPESH GUPTA: On a separate point of order which I raise.....

MR. DEPUTY CHAIRMAN: No. Let him finish. Yes, Mr. Mukerjee.

SHRI B. K. MUKERJEE: Mr. Deputy Chairman, communism in our country is exhibited by violence and, therefore, my request is......

MR. DEPUTY CHAIRMAN: There is no violence here.

SHRI B. K. MUKERJEE: But violence has come from the communist party. Now, I wish that as you are the custodian of the rights and privileges of the Members of this House, who are also responsible to the public outside, you are committed to act according to the spirit and

9533

the words of the Rules of Procedure which are to be followed in this House.....

PROF. G. RANGA (Andhra): What is the rule?

SHRI B. K. MUKERJEE: Why do you become so impatient, you being an old Member and an old Parliamentarian? You have not listened to what I say.....

(Interruption.)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI B. K. MUKERJEE: Now, rule 76, sub-rule (4) of the Rules of Procedure says:

"Where a Bill has been altered the Select Committee may, if they think fit, include in their report a recommendation to the Member in charge of the Bill that his next motion should be a motion for circulation, or, where the Bill has already been circulated, for recirculation."

Now, the only question which arises as to whether this Bill has changed fundamentally the Bill which was committed to the Select Committee. For that purpose, I will now refer you to the Minutes of Dissent recorded in the Report by various Members In Minute of Dissent No. I, the Member says:

"I cannot support the final draft for the following reasons:—

(1) It is a fundamental principle of all social legislation that the law should not result in a violent shake up of the society. However progressive and enlightened......"

(Interruptions.) '

(Shri Bhupesh Gupta rose to speak.)

MR. DEPUTY CHAIRMAN: Mr. Gupta, please sit down. If necessary, I will hear you.

SHRI B. K. MUKERJEE: "..... In all conscience, I cannot support the draft." Now, we go to Minute of Dissent No. IV.

MR. DEPUTY CHAIRMAN: You need not go into all these details. You have only to refer to the point of order.

SHRI B. K. MUKERJEE: I will have to point out the relevant portion there. It says:

"The Hindu Succession Bill, 1954, as it has come out of the Joint Committee, is changed in many fundamentals which create new and numerous problems going to the root of the society......some of the clauses which have been accepted by the majority of the Committee are, according to me, unjust, inequitable, and controversial."

Then, again, on page xiii.....

MR. DEPUTY CHAIRMAN: What is the point of order?

SHRI B. K. MUKERJEE: The point of order, I am going to explain.....

MR. DEPUTY CHAIRMAN: Don't waste the time of the House. I want you to point out the point of order.

SHRI B. K. MUKERJEE: I am elaborating the point of order for your advantage.

MR. DEPUTY CHAIRMAN: It is not necessary.

SHRI B. K. MUKERJEE: You need more clarification as to why I raise the point of order. As you see, I am referring to the Minutes of Dissent......

MR. DEPUTY CHAIRMAN: Please hear me. You depend upon rule 76 (4)?

SHRI B. K. MUKERJEE: Yes.

MR. DEPUTY CHAIRMAN: That is, you say that has been violated. What is your point of order, I want

[Mr. Deputy Chairman.] to understand. You say that rule 76(4) has been violated. Is that the only point?

SHRI B. K. MUKERJEE: There is another point also.

MR. DEPUTY CHAIRMAN: Come to the other point.

SHRI B. K. MUKERJEE: Now, we go to sub-clause (3)......

(Interruptions.)

MR. DEPUTY CHAIRMAN: Order, order. Please hear him. You say sub-clause (3) of this rule?

SHRI B. K. MUKERJEE: It says circulation. It must be circulated. It says:

"(3) The Select Committee shall in their report state whether the publication of the Bill directed by these rules has taken place, and the date on which the publication has taken place."

SHRI P. T. LEUVA (Bombay): Has not the Committee said it?

SHRI B. K. MUKERJEE: Nothing has been said by the Committee.

MR. DEPUTY CHAIRMAN: These two points you say have been violated?

SHRI B. K. MUKERJEE: I have got to submit a little more.

SHRI R. P. N. SINHA (Bihar): May I ask him to talk a little less loudly?

MR. DEPUTY CHAIRMAN: Anything else?

SHRI B. K. MUKERJEE: One Member.....

SHRIMATI CHANDRAVATI LAKHANPAL (Uttar Pradesh): Can the hon. Member be allowed to waste the precious time of the House? MR. DEPUTY CHAIRMAN: Any Member can raise a point of order.

SHRI B. K. MUKERJEE: I do not understand. I seek your protection, Sir. Again and again, Members feel that I am wasting the time of the House. I am leading them to conduct themselves properly to the satisfaction of the people whom they represent here.

MR. DEPUTY CHAIRMAN: Come to the point. You must be quick.

SHRI B. K. MUKERJEE: Yes, yes. Now, one Member has said on page xxx: "If the Committee was of the view that the country is ready for its recommendations, then it was its duty to re-circulate the modified Bill for public opinion before it was considered by the Parliament." Now, there was a question raised that the Committee has got to give some direction to the Member in charge of this Bill. But we do not find anything either in the Report or in the proceedings of the sixteenth meeting of the Select Committee. They are silent this matter. Therefore, I have got to raise this point of order that this motion is out of order and you, as the custodian of the interests of the Members of this House, direct the Minister and this House to refer this Bill to the Select Committee again for completion of all the procedures that have got to be completed according to the Rules of Procedure.

SHRI BHUPESH GUPTA: I am opposed to this point of order. This should not be allowed.

MR. DEPUTY CHAIRMAN: I am giving my ruling. Mr. Mukerjee has raised a point of order, that Rule 76, sub-rules (3) and (4) have been violated. Rule 76, sub-rule (3) says:

"The Select Committee shall in their report state whether the publication of the Bill directed by these rules has taken place, and the date on which the publication has taken place." SHRI B. K. MUKERJEE: Before this.....

MR. DEPUTY CHAIRMAN: 1 am giving the ruling. In fact, it is mentioned on page iii of the Report that this has been published in the Gazette of India Extraordinary, Part II, Section 2, dated the 26th May 1954.

Rule 76 (4) says:

"Where a Bill has been altered, the Sclect Committee may, if they think fit, include in their report a recommendation to the Member in charge of the Bill that his next motion should be a motion for circulation or, where the Bill has already been circulated, for recirculation."

The Select Committee in their Report has not made any such recommendation to the Minister that the Bill should either be circulated or be re-circulated. Under the circumstances, there is no point of order and we will proceed with the Bill.

SHRI H. V. PATASKAR: Sir, I beg to move:

"That the Bill to amend and codify the law relating to intestate succession among Hindus, as reported by the Joint Committee of the Houses, be taken into consideration."

I shall briefly try to narrate course through which this Bill passed, since it was first published with the permission of the Chairman in the Gazette of India Extraordinary, dated the 26th of May 1954. such publication, the Bill was introduced in this House on 22nd December 1954. After that, a motion was made in this House that the Bill should be referred to a Joint Committee of both Houses of Parliament. And this motion was discussed in this House for four days, from the 22nd March to the 25th March 1955, both days inclusive, and was passed almost without a dissentient voice. After this, I moved a similar motion in the House of the People on the 5th May 1955. It was

discussed there, on the 5th, 6th and 7th May and 25th July 1955. That House concurred in the recommendation of this House to refer the Bill to a Joint Committee by a very large majority. After that, the Joint Committee was finally constituted on the 16th August 1955.

The Joint Committee consisted of thirty Members from the House of the People and fifteen Members from this House. The Committee held sixteen sittings, at which the Bill was considered, and subsequently, the Report of the Committee was presented to this House on the 19th September 1955.

I make mention of these facts in order to show as to how a very large number of chosen Members of both the Houses took part in the deliberations of an important measure like this. Even before that, it should be noted that, while the matter was being discussed in this House, about twentyfive Members took part in the discussion, and when it was discussed in the Lok Sabha, as many as fifty-two Members participated in the discussion. All the points that were raised during the discussion of this Bill in both Houses of Parliament were duly taken note of by the Joint Committee. The points raised in the various opinions obtained on the Bill when it was circulated were also considered by Joint Committee. The present Report is the considered opinion of that body which was a representative body of both the Houses. The charge, therefor which is oftentimes made against this Bill, that it is either being rushed or being hustled, or not being properly considered, is hardly justified, in view of the facts which I have a!ready mentioned. I am aware of the importance of this subject; I am aware of the strong sentiments that prevail in the country regarding this question; I am also aware that for many, many long years, on account of peculiar conditions in our country-social, political and economic-women have not been treated on a footing of equality. This Bill is certainly going to make a change in the current ideas of society in this

[Shri H. V. Pataskar.] matter. I understand and realise all these feelings and sentiments connected with a subject like this; but speeches which honourable Members delivered at the time of the discussion of the original motion in both Houses will show very clearly that there was almost unanimity that, so women are concerned, the inequality in the matter of succession attached to them on the ground of sex should be removed. There did not appear to be any substantial difference of opinion on this necessity of removing inequality. Naturally, when you come to the actual solution of a problem like this, difficulties are bound to crop up; and they have cropped up in this case. By and large, I hope I shall be able to convince hon. Members of this House that the Joint Committee had done their very best under the exist-

There are a few Minutes of Dissent attached to this Report of the Joint Committee; but mostly they relate to matters of detail rather than to matters of the principles underlying the several provisions made in this Report.

ing circumstances.

Before I turn to the details of the provisions made in this Report, I would preface it with a few general remarks. It must be remembered that this is a Bill to regulate succession to the property of Hindus. The question of succession arises only in the case of death of a person and that too, with regard to the property which that person is possessed of at the time of his death and in respect of which he has made either no ear ier disposition or has made no will, with respect to its devolution after his death.

In India, as I had already said, for long period past, a Hindu family was regarded as the unit of society and that naturally led to certain developments. For instance, if the family is to be regarded as the unit of society, naturally, any woman who is born in that family, but who goes out by marriage to another family, has no place in the structure of such a family. By

marriage, she becomes a stranger to that fami'y. With this central conception, therefore, what has been developed in the course of some centuries is meant for the preservation of family as the unit and it was from this point of view that the doctrine of right by birth and its corollary, right by survivorship, came to introduced and associated with this joint family. This is what came to be known as the Mitakshara joint Hindu family. The other important variation of the joint family is the joint family known to Hindu Law as the Dayabhag joint family. The Dayabhag school of Hindu Law operates only in small areas of our country like Bengal and Assam. In the rest of the country. Mitakshara school of law-of course, with several variations operates in different parts of India, except some part in the South, where an entirely different system of family, namely, the matriarchal system of family, with all its variations, prevails

As regards the Mitakshara school of Hindu Law, where it prevails, there is no succession so far as joint family properties are concerned; and as this system operates over a very large part of India, in those parts, the idea of inheritance to a female does not find favour, because, as I said earlier, a female had no place as a member in the Mitakshara joint fam'ly. The membership of that joint family, which is called Mitakshara coparcenary, is confined only to male members.

Another important aspect of this system of Mitakshara joint family is that the coparcener, who is necessarily a male, has no difficulty so far as his rights in the coparcenary property are concerned; he can claim partition of his share and get it separated at any time; and even a mere intention on his part to separate is enough, to sever his connection with the coparcenary and become the separate owner of his share in the joint family property.

When the Bill was first introduced in this House, in clause 5 of the Bill, it was mentioned that the Bill would not apply to joint family properties or

5542

any interest, therein which devolved by survivorship on the surviving members of a coparcenary. When the matter was discussed in both Houses, a very large number of hon. Members objected to this, on the ground that this was neither fair nor logical. Nor was it consistent with the objective of having one uniform law, at least for Hindus in the country. The force this argument is irresistible, and the Joint Committee had to deal with this difficult and delicate task. As I have already said, we have decided to deal with the matters covered by the original Hindu Code in parts, and this part deals with the question of succession amongst Hindus. As I have already pointed out, there was not only no hardship, so far as members of such a coparcenary are concerned, but they get their rights to the exclusion female heirs in general. But with respect to female heirs, if they are to be altogether excluded from the right to inherit under any circumstances in a joint Hindu family of the Mitakshara type, the Bill would fail to serve any usefu' purpose. The Joint Committee, therefore, came to the conclusion that the Bill will not be complete unless the question of female heirs entitled to a right of inheritance even in Mitakshara joint families was taken into account. They have, therefore, provided a share to some female heirs even in respect of property governed by the Mitakshara school.

Sir, having come to the conclusion that this Bill should also make provision for a share to a female heir in coparcenary property, the Joint Committee gave very careful consideration to the question as to how best this decision could be implemented. hon. Members are aware, a similar question had arisen when we passed the Estate Duty Act. Estate duty is a measure of taxation on property which comes to a person by inheritance. At that time, the same difficulty arose. In India, in the case of a large number of people who are governed by the Mitakshara system of Hindu Law, there is no inheritance with respect, at any rate, to the joint family properties

which are held by the families concerned. If all such properties, or any interest in such properties, were to be altogether excluded from taxation, because they went by survivorship and not by inheritance, it would defeated the very purpose of the taxation measure of that kind. It was. therefore, decided that, for the purpose of this taxation in the form of estate duty, the interest of a deceased coparcener should be treated as if his interest in the coparcenary property has been separated from the rest of the coparcenary property just prior to his death. The Joint Committee, following up this precedent, therefore, decided to adopt a similar method for the purpose of giving a female heir a share in the property of a deceased member of a Joint Hindu coparcenary. And just as the purpose of the estate duty could be achieved without disrupting in any other manner the joint Hindu family governed by the Mitakshara school of law, the Joint Committee also have tried to give a share to the daughter on the same without necessarily disrupting the joint Hindu family. This is the scheme underlying clause 6 of the Joint Committee's Report.

As Members are aware, at the time of the framing of the Hindu Code, which was once brought before Parliament and which was even considered by the Select Committee of the Provisional Par'iament, they had tried to abolis's the Mitakshara system of inheritance altogether, from the date of the passing of that Act. As a consequence, they proposed to abolish the right by birth and the right by survivorship, which are the invariable concomitants of that system, and they, thus, tried to make the Dayabhag system applicable to all Hindus. The present Joint Committee has not gone to that length, so far as the present Bill is concerned. I am sure, if Joint Committee had decided abolish, immediately and in this Bill, the family system of Mitakshara school. it would have been open to the objection that this should not be done by this Bill, which was a Bill mainly [Shri H. V. Pataskar.]

dealing with the question of intestate succession, and that this should more appropriately be dealt with by another Bill dealing directly and mainly with the question of joint families. Such an objection may not have been valid but the Joint Committee thought it advisable not to provide for a change-over from the Mitakshara system to the Dayabhag system, as was proposed to be done in the "lapsed Hindu Code".

The Joint Committee, therefore, proceeded first by making a positive provision in clause 6 that, whenever a male Hindu, having an interest in a Mitakshara coparcenary property, dies after the commencement of this Act, his interest in the property shall devolve, by survivorship, upon the surviving members of the coparcenary and not in accordance with the provisions of this Act.

Prof. G. RANGA: Why not in accordance with the provisions of this Act?

Shri H. V. PATASKAR: The idea underlying is that in the case of Mitakshara coparcenary, even after the passing of this Act, so far as the male members are concerned, it will always pass by survivorship, and we do not interfere with that family. If there is a female heir of Class 1 who is entitled to a share, then the basis of the provisions will be that, to that extent, without affecting the rest of the joint families of the Mitakshara system, she will be entitled to get her own share. Sir, I will just try to explain it a little more.

Sir, in order, however, that the females mentioned in clause 1 of the Schedule attached to the Bill should be entitled to a share in the property of such a deceased person, the Joint Committee have tried to do it by the addition of the proviso to clause 6; and this is done on the basis that the interest of the deceased had been allotted to him on a partition made immediately before his death. The underlying idea is that, while trying not to disrupt the joint family of the Mitakshara type by this Bill a

daughter or a female heir in class 1 would also get a proper share in the property of the deceased coparcener. Various formulae were considered for achieving this purpose, and while discussing all these formulae, what the Joint Committee had in mind was that justice should also be done to the daughter, or to such other female heir in class 1, in the matter of getting her proper share Several difficulties had to be taken into account. For a proper understanding of the scheme of clause 6, I would like to mention some of the main features of the Hindu joint family the Hindu Mitakshara family and the Hindu Dayabhag family.

Sir, I am trying to take a little more time because there seems to be a good deal of misconception in regard to this matter.

A joint Hindu family consists of all persons lineally descended from a common ancestor and includes their wives and unmarried daughters. A daughter ceases to be a member of a father's family on marriage and becomes a member of her husband's family. That is the conception of a joint family.

3 P.M.

A Hindu coparcenary is a much narrower body than a joint family. It includes only those persons who acquire, by birth, an interest in the joint coparcenary property. These are the sons, grandsons or great-grandsons of the holder of the joint property for the time being; that is to say, the three generations next to the holder, in unbroken male descent.

The property inherited by a Hindu from his father, father's father or father's father's father is ancestral property. Property inherited by him from other relations is his separate property. The essential feature of ancestral property is that if the person inheriting it has sons, grandsons or great-grandsons, they become joint owners with him and become entitled to it by reason of their birth. So far

as separate property is concerned, the holder is the absolute owner thereof. But separate or self-acquired property, once it descends to the male issue of the owner, becomes ancestral in the hands of the male issue who inherits it.

A coparcenary is purely a creature of law. The interest of a coparcener in the coparcenary is a fluctuating interest, capable of being enlarged by deaths in the family, and liable to be diminished by births in the family. It is only on a partition that a coparcener becomes entitled to a definite share. No female can be a coparcener under the Mitakshara law.

The two main incidents of coparcenary property are, that it devolves by survivorship and not by succession, and it is property in which the male issue of the coparcener acquires an interest by birth. A coparcener has the right to claim partition of his share at any time and mere intention to separate is enough to sever his interest in the coparcenary.

According to the Dayabhag law, the sons do not acquire any interest, by birth, in ancestral property. Their rights arise for the first time on the father's death. On the death of the father, they take such of the property as is left by him, whether separate or ancestral, as heirs and not by survivorship. The father has absolute power to dispose of ancestral property. A coparcenary under the Dayabhag law may consist of males as well as females. That is a more liberal school thought. In the Dayabhag law, there is no unity of ownership but only unity of possession, and each has got a well-defined share in the coparcenary property.

Every coparcener in a Mitakshara joint family is entitled to a share upon partition. A father separating from his sons may or may not reserve to himself a share on partition. Where, for example, A, the father, has three sons, B, C and D, and he separates from them all reserving one-fourth

share to himself, and a son F is born to A after the partition, F will take on A's death, the one-fourth share allotted to A at the partition and also the whole of A's separate property, to the entire exclusion of B, C and D, because the other sons are separated sons. Where, on the other hand, the father has not reserved a share to himself on a partition with his sons, a son, born or begotten after the partition may get the reopened and get a share allotted to him, not only in the property as it stood at the time of the original partition, but also in subsequent accumulations.

I will just explain clause 6, because that is the most important part of this Bill. Clause 6 proceeds on certain assumptions which will be made clear by the following illustration. I take the illustration of A, who dies and leaves behind S, a son, D a daughter and S-1, another son. The son S has three S-2. got sons, S-3 and S-4. Son S-1has got an-Now. other son, S-5. what are the assumptions which are made, so far as Clause 6 is concerned? The first is this, that A, the deceased, had not separated from the coparcenary at the time of his death. If he has, the position is simple. If he was separated, then, there will be no difficulty. All his children would share equally in the property. Even if S had become a divided son before his father A had taken his share away from the coparcenary property, children, including S, would presumably share equally in the father's property on his death, because the Bill makes no distinction between divided and undivided sons, as in the existing This was sought to be Hindu Law. made clear by clause 7 of the original Bill, but the Joint Committee thought it was not necessary to do so, in view of the provision contained in clause 4 of the Bill. I need not dilate on this. There was a provision like this in the original Bill, but since clause 4 makes it clear, that there is to be no distinction between a divided and undivided son, that was omitted.

[H. V. Pataskar.]

The second assumption is that the share of D, the daughter, should equal to the share of each of the two sons, S and S-1, as far as possible.

The third assumption is that, for the purpose of removing inequalities, a special formula should be devised for computing the share of the daughter in the interest of the deceased, and this was done by deeming the interest of the deceased A to include interests of S, S-1, S-2, S-3, S-4 and S-5. This requires a little explanation. Under the law as it stands, in a Mitakfamily, A, the father, sons and grandsons, have got the same interest in the property. What was tried to be done is that the property would be divisible only into three equal shares, on the death of A, S and S-1 taking per stirpes. This is what is provided in clause (a) of the planation. I will, here, read clause:

"For the purpose of the proviso to this section, the interest of the deceased shall be deemed to include-

(a) the interest of every one of his undivided male descendents in the coparcenary property,....."

The word "descendant" has been deliberately used so that the sons and daughters could get an equal share in the family property. This is what is provided for in clause (a) of the In illustration Explanation. the already mentioned, if A died, leaving behind both S and S-1 as his undivided two sons and a daughter D. . the object is to give the daughter a share equal to that of S and S-1, i.e., onethird in the property of A. If there is no provision as made in clause (a) of the Explanation, S and S-1, the two sons would claim that they have already got, by birth, one-third share each in the property of A, i.e., twothirds of the property of A and that. in the remaining one-third, to which A was entitled, they would succeed equally with the daughter. Ιf this provision was not there, it would be

open to the argument that when A died, the two sons would have got one-third each, which means two-thirds would go and in the remaining onethird, they would also share with the daughter. (Thus, the daughter would actually get one-ninth.) In order obviate that, this clause (a) of the Explanation has been provided. example, if A's interest in the coparcenary was valued at Rs. 9,000. two sons were already owners by birth in that interest to the value of Rs. 6,000 and in the remaining interest valued at Rs 3,000, they would be entitled to succeed equally with the daughter, and thus, the daughter would be entitled to an interest worth only Rs. 1,000, i.e., one-ninth of the interest of A. Even if we provide that she should share equally with the son, this would be the result, if sub-clause (a) of this Explanation was not there and it is on that account that it has been provided.

By the provision in clause (a) of the Explanation, A's interest will be deemed to include the interest of his undivided sons and, in that interest which would thus be of the value of Rs. 9,000, the two sons and the daughter would get equally, i.e., each of the two sons and the daughter would be entitled to get a share in-A's interest, valued at Rs. 3,000 each. The provision in clause (a) of the Explanation is, thus, necessary carry out the intention that daughter and the son should share equally in the undivided interest of A in the coparcenary property.

(4) That partition during the lifetime of the deceased should not allowed to defeat the rights of the daughter. This is provided in clause (b) of the Explanation. This clause provides that, where after the commencement of this Act and before the death of the deceased, a male descendant, i.e., a son, grandson or a great-grandson, has separated from the coparcenary, by a partition, and taken his share, then the interest of the deceased shall be deemed to include even this separated share for

the purpose of determining and allotting a share to a female relative.

5549

This clause provides for cases after the commencement of this Act and it does not touch any partition that has taken place prior to this Act.

In the above illustration.--I will now continue with the same illustration-if S gets divided from A. after the commencement of this Act and before the death of A, and either takes away his own share or the son with his grand-sons S-2, S-3 and S-4 all gone away from the coparcenary, the share or shares taken by them would be taken into account in computing the share of D. That is. what they have tried to say is for the purpose of determining the share of the daughter, it shall form part of A's property. This is not the final word. I am still explaining. On the one hand, it was felt that if no such provision was made in clause 6, after the passing of this Act, the sons of A would effect the partition, nominal or real, from A, and thus deprive the daughter of her legitimate share in the property as given to her by this law.

The idea underlying this provision in clause 6 is this. If this provision was not there, some people thought that probably, if there was a partition between all these sons, ultimately, what was left to the daughter would probably be only one-ninth. For example, in the illustration above, if A's interest in the coparcenary was valued at Rs. 9,000, S and S-1 by their partition would take away interest valued at Rs. 6,000, leaving A with interest valued at Rs. 3,000 only, and thus, when the succession opens after A's death, the daughter D would only be entitled to one-third of that share, i.e., the share valued at Rs. 1.000 only. It is in order to avoid such a contingency that clause (b) put in the Explanation. has been Thus, while the two sons would ultimately get shares in the original interest of A, valued at Rs. 8,000, the

daughter would be entitled to a share in it, valued only at Rs. 1,000, i.e., one-ninth. It is to prevent any such contingency that the provision in clause (b) of the Explanation is made

This provision looks a little harsh and shows some distrust of the male members of the coparcenary in the illustration mentioned the distrust of the father and the brothers as well. Because in the illustration, there are only sons. Unless the father and son both combine together to deprive the daughter it cannot be done-of course, such a contingency would not arise. But at the same time, it should be noted that this will not apply to partitions effected before the commencement of this Act. Because they are all taken as bona fide partitions. It applies only to partitions after the commencement of this Act.

There is some difficulty which has been pointed out by one of the Minutes of Dissent and that is a difficulty which has to be taken into account. The difficulty that has been pointed out by some hon. Members of the Joint Committee, in their Minutes of Dissent, is that supposing in the illustration which we have taken, S, the son, gets separated from the family after the commencement of this Act, and takes away his share, during the life-time of A, he would take away as his share interest valued at Rs. 3,000, out of the interest of A of the value of Rs. 9,000. S-1 the other son, continues joint with A, till his death. In such a case, for the purpose of determining the share of D, the daughter, the interest of A would be deemed to include the interest of S, the son, who had already separated and taken away his share, valued at Rs. 3,000. Thus, D, the daughter, would claim and be entitled, under this provision, to get a share valued at Rs. 3,000. This could only be out of what has been left with the son S-1, who had continued joint with the father A. He would thus be left only with interest valued at Rs. 2,000. Thus, in such a case, the

[Shri H. V. Pataskar.] daughter would get a share larger than the share of S-1 the undivided brother. So much is being made of by way of criticisms that this is one of the results that might follow. The Joint Committee had no intention to cause such hardship to the undivided son against the daughter. view that could be urged in connection is that, after all, succession means inheritance to property belongs to a person at the time of his death, and it would be desirable drop clause (b) of the Explanation. At the present moment, there is an atmosphere of distrust and suspicion, long-standing sentiments to associated with this matter, but the forces of natural love and affection far stronger than mere senti-It would be more desirable ments. to rely upon the forces of natural love and affection, and I am personally of the view that there would be very few brothers, indeed, who would normally resort to partition as a device to deprive the sister of her rightful share given by law to her. In any case, the father will be there to see that no such injustice is done. A father naturally loves his daughter well as the son, and would be safely relied upon to take suitable action, to prevent any such devices being resorted to for the purpose of depriving the daughter of her rightful share.

Clause (b) of the Explanation to clause 6 has been subjected to criticism in some of the Minutes of Dissent, and I am sure, this matter will be duly considered in this House. The Joint Committee had appointed Sub-Committee to consider the drafting of a suitable clause to carry out their objective in this connection. They unanimously agreed to a draft which will be found in Appendix III of this Report. While considering this matter, I recommend to the House to consider that draft also. Consistently with the idea of providing a share to the female heir equal to that of a male heir, even in a Mitakshara

joint family, there should not be much difficulty in finding a solution of this matter, or for the removal of this seeming anomaly. People need not be agitated because there is something which looks like an anomaly or which is anomalous in one small part of the provision in clause 6.

While the Bill was being considered in both the Houses of Parliament. there was considerable opposition to the provision in clause 5, which laid down that this Bill shall not apply to any property, succession to which is regulated by the Madras Marumakkattayam Act and the several other Acts mentioned in sub-clause (3) of All these Acts relate clause 5. matters which are governed by system of law which can broadly described as the matriarchal system prevailing in the South-West coast of This sub-clause (3) omitted, like sub-clause (1) of clause 5 which related to property governed by the Mitakshara school of law. This is a right step in the direction of having one uniform law. The Joint Committee, by incorporating clause 7 in the Bill, have provided for succession also to the interest of persons governed by the different laws prematter on the west vailing in this coast of India. Thus, the Joint Committee has rightly provided for succession in respect of all Hindus. A very satisfactory feature of the provisions contained in clause 7 is that it has secured the unanimous approval of all those honourable Members of Parliament who represent the areas where this matriarchal system prevails. I wish I would be able to say the same thing about the provisions contained in clause 6, after some suitable modification.

The definition of "related" in the original Bill has been widened, with the result that an illegitimate child shall not be deemed to be related to its mother, but to its father, if known. It has, however, been made further clear that this extension of the meaning of "related" will not enable any

5553

such child to claim any right or interest in any property belonging to any one else. Thus, while an child might illegitimate be said father, tο be related to its known, it will not entitle him if to claim any rights as against his say, uncle or any other relative. The original provision in the Bill conformed to the provision, contained in the Rau Committee's Report. The Committee, in this matter, had tried to follow the provisions contained in section 9 of the English Legitimacy Act of 1926. Every one has sympathy with any child being branded as illegitimate. In birth, as in death, all are equal and whatever be the social faults of those who are responsible for giving birth to such a child, the child itself must not be made to suffer for the faults of some one else. A child is always born innocent. However, the question in this case is a little different. Some critics of this provision have gone to the length of saying children even women who led a life of shame will be covered by this provision. In such cases, fathers can never be known and this provision will not cover them. I think this purely due to prejudice. However, it will have to be carefully seen whether such a provision will enable those who want to violate the provisions of the Hindu Marriage Act regarding monogamy. There are many people who are married, and who, finding that their marriage had not been fruitful for want of a child, desire to marry again during the life-time of the first wife. in such a case, they might resort to the device of keeping an unmarried wife in the house and achieve their object of having a child which will be legitimate. In such a case, while the child will be legitimate, its natural mother will continue to bear stigma of an unmarried wife and the law of monogamy will be violated. I am sure, the House will seriously take this aspect of the matter also into consideration.

SHRI H. C. DASAPPA (Mysore): Sir, what is this "unmarried wife"?

SHRI H. V. PATASKAR: If the hon. Member is not able to follow, I cannot

SHRI H. C. DASAPPA: I can understand an "unmarried woman" or an "unmarried lady". But how can there be an "unmarried wife"? Therefore, this baffles me. (Laughter.)

SHRI H. V. PATASKAR: The matter is very simple. I do not think that hon. Members are justified in treating this matter, which I want to place before them in all seriousness, in a light manner. And I have used the word deliberately. I find that a man chooses to keep a woman in his house as if she is his wife. He cannot marry her because of the law of monogamy. And then, he gets a child. The child is legitimate, but the mother of the child. the woman, continues to bear the stigma. And this was the least abusive name by which I could call her, under the circumstances.

SHRI H. C. DASAPPA: But that may become an offence, whatever the nature of the wife.

SHRI H. V. PATASKAR: Sir, let me proceed. I am not quarrelling with anybody on words. If a better word occurs to anyone I will accept it in all humility.

SHRI V. K. DHAGE (Hyderabad); I suggest the word "wife" may be put within inverted commas.

SHRI H. V. PATASKAR: Sir, another important change made by the Joint Committee is the provision that each surviving son or daughter shall take equal share. In the original Bill, each surviving daughter was given only half a share. It should be noted that even the Select Committee which was appointed by the Provisional Parliament to report on the lapsed Hindu Code Bill, had given the daughter a share equal to that of the son. The Joint Committee also agrees with the last Select Committee in this matter. I am glad the chosen representatives of Parliament, both Provisional and [Shri H. V. Pataskar.]

the present one, agreed on this point, which is only just and fair. Some people object to this equality of share on the ground that the family has already to spend large sums of money even at the cost of family property, for the marriage of a married daughter. But it is to be borne in mind that much money has to be spent in some cases also for the marriage of the sons and the provision of ornaments for their wives, i.e., the daughters-in-law of the family. Ruinous marriage expenses are a matter of common condemnation, and hardly any part of it enures for the benefit of the daughter in case of necessity. It is hardly fair and just that a daughter should be denied equal share on account of something which has been done not mainly for her and at any rate, a large portion of which does not enure for her benefit. I am sure after the passing of this law, marriage expenses will go down and the evil of dowry will diminish. Not only that, but the status of women as a whole will rise.

Now, a daughter once married is treated as dead in the house of her father. Whatever the social and economic conditions in the past, in the present conditions of society, a married daughter in the house of her husband or father-in-law, after the passing of this law, will always feel that she has a place in her father's house and that she is not a mere helpless being who has to depend upon the sweet will and the whims of her husband, members of her husband's family. The husband or the members of the husband's family will also begin to feel that the wife or the daughter-in-law is not wholly at their mercy and will give her better treatment. The psychological aspect is far more important than the material one.

From the material point of view also, in case of death of her husband, or in the case of her being discarded by him, the father's shelter will be available to her as of right. Even now she might be getting it, but only as a

matter of mercy from the brothers, or more often their wives. embarked on the task of recognising the dignity of person, irrespective of any distinction of sex, the only right thing to do will be to treat her equally with the son. How can we, consistently with the provision in the Constitution, that there shall be no discrimination on the ground of sex, give the daughter half a share and give the son a full share in the property of the If an unmarried daughter father? becomes entitled to a share in her father's estate after his death, I am sure, her brother will spend for her marriage out of her share in inheritance. There is no reason to suppose otherwise.

The original Bill abolished the Hindu woman's limited estate with respect to property, which may hereafter be inherited by a Hindu female. The Joint Committee have now provided that properties held by Hindu women, at the commencement of this Act, should also be held by them as full owners and not as limited heirs.

As regards succession to property held by female Hindus, the Joint Committee have laid down that, if a female Hindu dies childless, then,—

- (i) in respect of property inherited by her from her father or mother, that property will devolve upon the heirs of the father, and
- (ii) in respect of property inherited by her from her husband: or father-in-law, it will devolve upon the heirs of the husband.

It is but fit and proper that, in the matter of succession, in the first instance, the property descends, i.e., goes down to sons, daughters, son's sons or son's daughters, etc. But, under the peculiar conditions of our country, if there are no descendants, the property of a female Hindu should devolve upon the heirs from that family from which the property had come to her-

SHRI GOPIKRISHNA VIJAIVAR-GIYA (Madhya Bharat): How will the property remain intact?

Shri H. V. PATASKAR: I would not like to be disturbed now. Anyway, that was the idea and that is there.

This is an exception to the general rule of succession anywhere else, but it is justified by the peculiar conditions in our country.

By clause 24 of the Bill, right of preemption is given to the heirs so that if any heir wishes to dispose of his share in the property, the other heirs may claim a right to pre-empt. This provision is in general terms and applies to all heirs. The provision in this respect in the original Bill was not in such clear and explicit terms and was not applicable to all heirs.

Although in this Bill (clause 6), right of getting a share even in the Mitakshara joint family property is given to a female heir, it has to be noted that she has not been made a coparcener of that joint family. Such property may be business or other immovable property. The right of preemption provided by clause 24 will tend to allow properties to continue in the family, if the coparceners or other heirs want to preserve them for the family.

A new clause 25 has been added to the Bill, making special provision regarding the dwelling Α dwelling house of the family is a matter οf great sentiment our country. Besides, in the rural conditions obtaining our country, it is the prime family necessity. A daughter generally passes by marriage into another family and has to stay normally in her husband's family house. It is true she is likely to act under the influence of her husband. Under these circumstances, the Joint Committee decided that a female heir should not be given the right to claim partition of a dwelling house, until the male heirs choose to divide their shares in the dwelling house and partition the same. The female heir has, however, been given the right of residence in such a house. As we are aware.....

DR. P. C. MITRA (Bihar): It applies only to the female heirs?

SHRI H. V. PATASKAR: Only for the females.

As we are aware, in many cases, the female heir may be a woman discarded by her husband, or may be a widow whose husband has left no houses, and it is likely that in such cases she will come and reside in the house of her father. That is the main reason why he Joint Committee specifically mentioned this right of residence in the family dwelling house of a female heir.

While considering this question of inheritance amongst Hindus, many new questions arising out of the changed social and economic conditions have arisen. For instance, while discussing this matter, many hon. Members suggested that an unmarried daughter may be given a share in the father's property but that a married daughter should not be given such a share. Now. a married daughter might be placed or might be in indigent circumstances. The same might be true of an unmarried daughter. There might be an unmarried daughter who is well educated at the cost of the family and might be fitted to earn well for herself, and there might be an unmarried daughter neither endowed with charm nor intellect by nature. Similarly, in the case of sons, one might have been educated at the cost of the family and might be a good earner, the other might be poor in intellect and incapable of earning enough. In business too, one may be able to earn a good deal and another may be wanting in qualities necessary for good business. Any uniform hard and fast rule regarding such a matter is not possible. The best thing to do therefore would be to give every Hindu the right to make a will regarding his property. Even if he is a member of the Hindu Mitakshara

[Shri H. V. Pataskar.] family, he should have a right to make a will in respect of his interest in the coparcenary, because he is the best person to decide all these matters. If one of his daughters or sons is well placed, he must be in a position to provide less for him or her; if, on the contrary, one of them, for any reason, needs more, he must be in a position to provide more for him or her. If he has already spent more for the marriage of a daughter, he must be in a position to decide what he should do about it. Clause 32 provides this testamentary right to a Hindu. But, as it stands worded now, it will not enable a Hindu coparcener to make a will in respect of his interest in the coparcenary. I think the House question of will duly consider the suitably amending clause 32 of the Bill, from this point of view, if my suggestion is approved.

Class 1 of the Schedule has come in for a good deal of criticism. According to the present Hindu Law, there is, what is known as, the heirs in the compact series.

I would like my hon. friend, Dr. Kunzru, to listen to me. We had a falk about this.

There is at present what is known as the heirs in the compact series. In the Rau Committee's Report, this list comprised only—

- (1) son
- (2) widow
- (3) daughter
- (4) son of a predeceased son
- (5) widow of a predeceased son
- (6) son of a predeceased son of a predeceased son.
- (7) widow of a predeceased son of a predeceased son.

(Interruption.)

I have heard the remark. I am only saying here that the law as it at pre-

sent stands contains six persons. Of course, the Rau Committee added one more, that is the daughter.

This list, except with regard to the daughter, comprised heirs on the basis of the pinda theory. The Select Committee on the lapsed Hindu Code did not change this list, but based it on what they called preferential heirs, on the ground of natural love and affection. For the first time, the Rau Committee added the daughter and the Select Committee on the lapsed Hindu Code said that it should be based not on the pinda theory but on the theory of natural love and affection, and they raised the number to seven. original Bill, this list was increased by the addition of three more heirs:

- (1) daughter of a predeceased son
- (2) son of a predeceased daughter
- (3) daughter of a predeceased daughter.

This was done on the ground of equal representation to descendants of predeceased sons and daughters. The list thus contained ten preferential heirs. The Joint Committee have added to this list two more heirs. They have added the mother and the daughter of a predeceased son. The heirs in Class 1, now, are thus 12 in number.

According to the present uncodified Hindu Law, the heirs in what is known as the compact series of heirs are six in number. Thus, it will be seen that the present list, as approved by the Joint Committee, contains six more heirs. It will thus be seen that nothing very revolutionary is being made by this list of heirs, except that it adds the daughter, the mother and heirs claiming through the daughter. list contained the descendants through the male heirs; what has been added is the mother and the descendants of the daughter. That is where the list has been enlarged.

People, who argue against this, argue on the basis that every Hindu

5562.

who dies hereafter will leave behind all these categories of heirs and then say how absurd the whole thing is. Actually, I found one hon. Member arguing that all these were there and if some more were added, according to his calculation, only a very small fraction of the estate would be available to each heir. Nature too is doing its work and I am sure, such prolixity of heirs is hardly possible. There have been only very few instances, so far as I know, where many heirs were left, except perhaps in the case of Maharajas or Nawabs.

SHRI BHUPESH GUPTA: We have got 500 of them.

SHRI H. V. PATASKAR: The list only shows which are the heirs who, if in existence, will be entitled to receive property, in preference to those mentioned in Class 2. I find that there is absolutely no justification for making such calculations. After all, what is said is, if there are heirs in Class 1, any one of them or two or threewhatever the number-they shall get preference over the heirs mentioned in Class 2. That is the only important thing. That has been the object and this has been in existence all along in the Hindu Law, though the number was a little less. If heirs are to be classified on the basis of natural love and affection, then naturally, proximity of sons and daughters on the same footing cannot be avoided. The Joint Committee added mother to this list on two grounds. One ground is that there can be no one nearer than the mother from the point view of natural love and affection. If you want to base your class-fication on that basis, then, who can be nearer than the mother? The second ground The mother is already the most preferential heir among certain sections of Hindus. As we know, naturally the mother is already there in a much higher and stronger and nearer position than any one else. After all, to the mother who remains in the family, there can be very little objection, even sentimentally, or otherwise. After all,

in the case of a daughter, there is some difference that she goes out and that property might go out and there may be some trouble. But what will the poor old mother do?

I have dealt with almost all the important provisions contained in the Report of the Select Committee. Ever since this question of the reform of Hindu Law was first seriously raised in the year 1937, it has gone through various stages and the matter has all along been a matter of great excitement on the part of different sections of our society. However, having started with this task, it should be our duty and endeavour to try to settle this question as expeditiously and as satisfactorily as we can.

Political and economic changes are moving fast not on'y in our country but also all over the world. In our country, our freedom has cast on us added burdens. Political freedom will have little meaning without economic readjustment to lead to the contentment and prosperity of Indian society as a whole. We are already pursuing several measures in that direction, that is, in the direction of economic adjustment. There can be no economic adjustment without the establishment of a just social order. To secure justice, social, economic and political, to all our citizens is the pledge which we have taken by our Constitution. We have to achieve this by peaceful means. The only peaceful approach to this matter of social justice can be by means of legislation. That is why we recently passed the Untouchability (Offences) Act to secure social justice to that large class of our countrymen to whom it is due. At one time, this question of the removal of untouchability had raised great storms and there was widespread excitement. We have boldly, but peacefully, faced that problem and I have no doubt that it will soon be a question of the past.

By this legislation we are trying to solve another but greater and wider social problem. Since the attainment of freedom, the political and economic

[Shri H. V. Pataskar.] life of the people has undergone vast changes and we cannot allow social conditions to exist which are entirely inconsistent with the changed economic and political life of the country. I would, therefore, appeal to the hon.

Members of this House to look to this measure with a desire to find a solution of the longstanding social problem.

I know, interested parties will try to take advantage of deep-rooted prejudices and sentiments in respect of such a question, but that need not deflect us from our task. I am aware, we are not writing on a clean slate. We have to take note of the existing conditions of our society as much as the necessity to change them in conformity with our objective. I agree, we must make an attempt to coordinate the existing with the future. so that the present will be transformed by a process of evolution into something which suits the future. There is no desire suddenly to disrupt the life anywhere, whether in cities rural areas, and whatever suggestions were made in this regard have received earnest and careful consideration at the hands of the Joint Committee.

One such suggestion was: In case of a woman, give her rights in the family of her husband, but do not give her any rights in the family of her father. If by this is meant that she should be given the right to inherit only to her husband after his death. then, that right is already provided for her by the Deshmukh Act of 1937, the only thing being that her right is limited under that Act to mere enjoyment of the property so inherited during her lifetime. It will easily be seen that that does not remove the inequality and the hardships to which women are subjected. If what is meant by giving the woman rights in her husband's family is that, by marriage, she should become a co-parcener a'ong with her husband in the joint family of the husband. I am afraid such a coparcenary will never work. As I said on the earlier occasion, such

a coparcenary is unknown to law and unworkable in practice. I would appeal to these people to visualize a joint family consisting of, say, three brothers and their three wives under modern conditions. Marriage of a male coparcener even in rural areas almost invariably leads to his separation from the joint fami'v. Joint family system itself has now become unsuited these days of individualism and to try to make these innovations in that system will only lead to confusion. It is on that account that those suggestions could not be taken into consideration.

A fear is expressed in certain quarters that this Bill will interfere with broblems of land policy. This is due again to another misconception. This Bil is one which lays down the personal law of the Hindus. My attention was drawn to the provisions of section 59 of the Punjab Tenancy Act. It lays down certain rules of devolution regarding agricultural lands that State. Now, that law relates to agricultural lands and it applied all, whether they are Hindus, Parsis, Christians or Muslims, and their persohal laws of succession can never override the provisions of that Act relating to devolution of interest in agricultural lands. In India, land tenures, their holdings, and many matters connected with that question, are different from area to area. The question of a general and common land policy for the whole country is yet to be evolved. When evolved, it will apply to all Indians alike in so far as lands are concerned, and the personal laws of Hindus will not have an overriding effect over them. A good deal misconception in this matter prevails in those parts of the country where once zamindari tenure prevailed and where, after the abolition of zamindari, new occupancy or tenancy rights are created by different Acts. I am informed that there are such Acts in Uttar Pradesh, Bihar and some other States. The land po'icy in those States will not be affected by the provisions of this Act which is a personal law dealing with the question of succession amongst Hindus. If still, some hon Members think that for the purpose of removing misapprehensions in this regard some provision to remove them should be made, that matter can be considered by the House without any difficulty.

Let us consider the matter also from the point of view of making this measure acceptable to as large a population of our country as possible, by trying to find out solutions for real difficulties. The Joint Committee has tried its utmost in that direction and it is now for this House to consider these solutions which have been placed before them.

I have respect for the sentiments and feelings of all. Unfortunately, they vary from one extreme to another. The problem is difficult, but it is crying for solution for the last eighteen years and more. Let us try to resolve it by mutual accommodation. We cannot delay it, for delay will not be in the best interests of the society. Our so'ution may not meet with universal approval, but it will be our endeavour to solve this matter in the true spirit of its being in the best interests of our society and the country as a whole.

I remember. Sir, with gratefulness, the high tone and the underlying high spirit of the debate in this House at the time when this Bill was agreed to be referred to the Joint Committee, almost with unanimity, and the principles underlying the Bill were accepted. I am sure, and I feel confident that, with the same spirit and with the same high tone, this motion which I am making will find favour with all the hon. Members of this House.

Sir, I move my motion.

Mr DEPUTY CHAIRMAN: Motion moved:

That the Bill to amend and codify the law relating to intestate succession among Hindus, as reported by the Joint Committee of the Houses, be taken into consideration. Shri V. K. DHAGE: May I make a suggestion to the hon. Minister? He has make a very important speech today, and it will be very helpful to the Members if the speech is circulated afterwards.

An Hon. MEMBER: Quite so.

SHRI B. K. MUKERJEE: I want to move an amendment to this motion.

MR. DEPUTY CHAIRMAN: Not now. It is already before the House. You have not given notice of any such amendment.

SHRI B. K. MUKERJEE: I may request you, Sir, to waive the rule and you can do so under rule 81, if required.

MR. DEPUTY CHAIRMAN: I am sorry I cannot take notice of any amendment now. Yes, Mrs, Lakshmi Menon.

THE PARLIAMENTARY SECRE-TARY TO THE MINISTER FOR EXTER-NAL AFFAIRS (SHRIMATI LAKSHMI MENON): Mr. Deputy Chairman, Sir, it is with very great pleasure that we welcome this new measure which has been just introduced by the Minister. During the last few years. we have seen how this measure has been treated in a rather unpopular, undemocratic and perhaps unparliamentary way, by mobilising the reactionary forces in the country to put a stop to a law which was needed to meet the changing demands of our years ago when society. Ten B. N. Rau Committee's Report was published, there was general discontent because the daughter was given half the share of the son. Since then, that share has been raised to be equal to that of the son. The whole thing appears almost like the interview of Tarquin the Proud with Sibyl.

SHRI M. GOVINDA REDDY (Mysore): What is that interview?

SHRIMATI LAKSHMI MENON: I am going to tell you that. Sibyl had

[Shrimati Lakshmi Menon.] nine books of wisdom and these were offered to Tarquin the Proud at a certain price. He refused to accept it because he thought that the price was very heavy.

DR. P. C. MITRA: We are not in Rome; we are in India.

SHRIMATI LAKSHMI MENON: The offer being rejected, she burnt three of them and after a lapse of time offered the remaining six at the same price. Again being refused, she burnt three more, and after some interval, asked the same price for the remaining three and sold them for that same price. The reason why I am referring to this is because there was a time when the mere mention of share to the daughter was regarded as blasphemy and heresy; then half the share was accepted and now hon. Members are faced with the proposition of accepting equal share and if this is not accepted, the time will come—I regret to say—when as a result of intelligent pursuits of gainful occupations, women will back the men and will receive share.....

(Interruptions.)

Dr. P. C. MITRA: Never, never.

SHRIMATI LAKSHMI MENON: The hon. Member in the front seat might raise his arms; he might shout; he might do anything that he likes. He will be like the fictitious Dame Partington with her mop who tried to push back the Atlantic with her simple broomstick and he will find that the changes will submerge him. The rights which we regard as progressive today will become just a matter of course in the years to come.

Sir, I want to recall to this House that hon. Members have taken the pledge by the Constitution and that Constitution was framed not by the women of India but by a Constituent Assembly, 97 per cent. of the members of which were men and great

fundamental rights have been proclaimed in the Constitution granting equal, social, political and other justice......

Dr. P. C. MITRA: And also illegitimacy?

SHRIMATI LAKSHMI MENON: to all citizens of India. All have been granted in our Constitution by our brothers and by our colleagues and today when a simple measure like this comes up, they raise thei**r** voice of protest and they take recourse to unparliamentary methods to see that the measure is not placed on the Statute Book. Sir, it is not a secret, as far as this House is concerned, how during the last few days the decisions of the Business Advisory Committee were upset, and signatures were asked from the same people who had signed before for its introduction, to postpone it. even at this last moment, when the hon. Minister was on his feet, an attempt was made to see that this Bill was not introduced here in this House.

SHRI J. S. BISHT (Uttar Pradesh): No, no. We carried it through unanimously last time.

SHRIMATI LAKSHMI MENON: I mean the Bill as it has emerged from the Joint Select Committee.

Sir, I want to point out something else. One has only to go through the Report to see how the Joint Select Committee behaved. At no time was. more than two-thirds of the members present. Only at one meeting out of the 16 meetings held were there 30 members; at other times, the number varied between 19 and 26. This shows that if the members of the Joint Select Committee were anxious to put forward their point of view, whether reactionary or progressive, it does not matter, if they were anxious to do their work properly, they would have attended the meetings and they could have made the recommendation

Member ardently which the hon. pleading for the under-privileged all the time has made. He rose on a point of order, but there was no point of Unfortunately, he did not order. know what order was when he tried to create disorder in this House. I may tell the House that we are not living today in a pastoral where men till the soil and women milk the cows.

SHRI BHUPESH GUPTA: But Mr. Mukeriee wants to live in it.

SHRIMATI LAKSHMI MENON: May be; perhaps there are many other Members who not only live in those days but think behind those years even. Sir, today we are proclaiming that we are working towards a socialistic pattern of society. We proclaim that we abide by the Constitution. Is this the kind of leadership, is this the kind of democracy, is this the kind of socialism that we are going to have in which women are denied elementary and basic rights?

Dr. P. C. MITRA: Is there any country where they have women leaders?

MR. DEPUTY CHAIRMAN: Order, order. Don't get excited.

SHRIMATI LAKSHMI MENON: Sir, I seek your protection.

Sir, appeals are made almost every day that the women of this courtry should come forward and participate in all these ventures, in Community Projects. in National Extension Service Blocks, and in many other things which are meant for the progress of the country.

Dr. P. C. MITRA: And in kitchen too.

SHRIMATI LAKSHMI MENON: Soon we will find that many Members of this House are fit only for the kitchen and not for the work of this House. This is not the way to behave in the House. It is a disgrace that Members who are legislators and representatives of the people should behave in this irresponsible way just because.....

Bill, 1954

(Interruptions.)

SHRI MAHESH SARAN (Bihar): This is not a remark to be made in the House.

MR. DEPUTY CHAIRMAN: to the Bill, Madam.

SHRIMATI LAKSHMI MENON: I am giving the preface, Sir. A great responsibility rests on the members of this House to see that the that they have taken and sworn by Constitution are implemented. Therefore, there is no point in trying to obstruct the passage of this Bill.

Now, I come to the Bill. The Bill as a whole is a great advance towards article 44 of the Constitution. One of the Directive Principles is to have a uniform civil code. Earlier, when the motion for reference of this Bill to the Select Committee was moved in this House, I had spoken—as many others had done-and said that one of the reasons why we should give our unstinted support to this Bill was that this is the first step towards a national civil code. We had also urged at that time that these customary and other laws which were not included as part of the Hindu Law should be brought within the ambit of this new Bill so that the entire Hindu community in India will be governed by the same law. It is with a great sense of relief that we find that the Joint Committee under the able direction of the hon. Minister has been able to accomplish this. Sir, Marumakkattayam and Aliyasantana laws are laws in which daughters and sons inherit equally and yet they were willing to give up some of their rights and some of the sentiments that they had entertained for the customary laws so that our country may have a uniform code and law. There was a time when Dayabhaga was the law and when we argued that we must have one uniform law to ensure equality and justice, the hon. Minister said that I was suggesting the 'Malabarisation' of the whole of the Hindu Law. Today, we

[Shrimati Lakshmi Menon.] have found a compromise which has produced a synthesis of the existing systems, a synthesis which ensures the great principles of our Constitution and marks a step forward towards a national civil code.

Sir, the reason why even non-Hindus are against this Bill is an interesting matter to be enquired into Non-Hindus, that is, the minority communities which are still governed by other personal laws, like the Muslims, Christians, Parsis and others......

Shri A. DHARAM DAS (Uttar Pradesh): We are far more advanced than what you have provided for in this Bill.

SHRIMATI LAKSHMI MENON: are afraid, that if this Bill becomes law, they will be having a system of law in which women do not have the same rights as they will be having under this law. And, therefore, instead of accepting a progressive measure which will set the pace for these laws as well, they want to hamper it, so that the sanctity of those laws can be maintained.

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Here, I congratulate the Joint Select Committee as well as the Law Minister and those other Members in this House who have supported us, when we put forward the demand of having a common civil code in which all these different systems of law will be synthesised, for their co-operation.

Now, we come to two or three other characteristics of this new changed law, which has claimed the attention of this House. Sir, women's organisations all over the world, I should think, are watching with great interest this clause in the Bill giving equal right to daughters and sons. It is a big move and it is also a move which was expected of our Government, because it is in conformity with our professions and beliefs, as far as equality of rights is concerned. Now,

in years past, the one argument advanced against making the daughter simultaneous heir with the son was that there would be fragmentation of It does not matter if a holdings. family has six sons and the property is divided among the six sons, as long as they happened to be sons. There was no fragmentation. The moment there is a son and a daughter and the property is divided between the two. into two shares, there will be all the evils of fragmentation of holdings. You can read that in our texts and see around us also. Now. that hurdle has been crossed. Nobody talks of fragmentation of holdings, because we know, under the new land policies that our Governments follow. can be legislation for consolidating holdings and also legislation would do away with those items which we fear in this law.

Now, fresh bogies are raised. are told that the natural affection of the brother to the sister will be spoiled if the daughter were given a share, that there will not be any affection for the family, because she will conspire with her husband, with son-in-law, and there will be utter confusion in the joint family. only shows the complexes that some of our Members entertain, women's rights are concerned Everybody here, I am sure, who is a father and who has a daughter says. many of them have told me "now, look at me, I have divided my property equally among my sons daughters or I have only one daughter and all my property will go to the daughter" Yet, they do not want other people's daughters to get an equal share in their parents' property. This is most unfair

DR. P. C. MITRA: Concubine's daughter also.

SHRIMATI LAKSHMI MENON: I agree with the Legal Affairs Minister that giving a share in the family property to the daughter will produce great changes in our society Today we hear of girls committing suicide

because their fathers cannot find the These dowry for their marriage. things go on unacknowledged and unrecognised by our society because they think it is only natural for a girl, who cannot have the dowry, to commit suicide. In the time of Snehalata, it has happened. Therefore, what does it matter? On the other hand, if one person dies of starvation or if one person is shot down, the Members of Parliament will raise short questions. They will raise half-hour But hundreds of discussions girls might kill themselves, because of the social evil of dowry, and nothing is heard in this House or anywhere else.....

Shri S. N. MAZUMDAR: It may also be noted that those people who raise such questions when people are shot, are supporting this Bill.

SHRIMATI LAKSHMI MENON: Sir. I want to point out, as a parallel, how in France after the Second World War, when women were given equal rights to property and also opportunities for occupation, their conditions improved and prostitution, which was a vice in France, disappeared. Today, girls who are left out, because they do not inherit, who have no rights in their ancestral property or their family property, are used for trafficking. Women and children are used to be kept in homes and ashrams. and all of immoral activities encouraged, because you have a large number of dispossessed, unfortunate, women who have nowhere to go. They may be young widows or they may be women from poor families who have not got the wherewithal to live Sir, when every woman has a right, or those who come from families having property have a right in the property, her status automatically improves. She does not become, as one of the Members heartlessly and callously said some time ago, an outsider to the family, because she is The daughter now, as the married. hon. Minister has pointed out, will have а homestead. She will not be neglected. She will

have a status, and she will still go on loving her brothers and parents, as she had loved them before. If a person can have natural affection for the parents without any right whatever in the ancestral property, is it possible to imagine that she would lose all that affection because she gets a share in the family property? The difficulties that would arise from partitioning the homestead have been solved and the Minister has assured the means by which that has been done.

The second step which is very, very remarkable indeed and which is very necessary is the giving of absolute estate to the women's property. Hindu women's limited estate has been a source of unmitigated litigation. because the legal necessity had to be proved and every time a property has been mortgaged or sold without the consent of the collaterals or the heirs. the thing became a question for litigation. Now, all that will disappear. because by having absolute estate over her inheritance, the woman becomes her own agent and she is not dependent upon the lawyers for the endorsement of her right.

Sir, much has been said and a good deal of levity has been provoked when the question of illegitimate children has been mentioned. People seldom know, or they do not care to know, what is meant by legitimising the illegitimate child. It is done in every civilized country. Where paternity is established, naturally the child develops a claim in the property, or in the rights of its parent, and this has been done. And I think, it is only in conformity with modern ideas of illegitimacy that we have thir. A child is neither legitimate nor illegitimate. A human being is born a child and it does not matter whether it is born inside wedlock or outside And it is disgraceful that wedlock. in any country we should have a law which would penalise children of that category or children born outside wedlock. If there are difficulties, these are difficulties which can be looked into during the debate during the second reading of the Bill.

[Shrimati Lakshmi Menon.]

Lastly, I would like to pay a tribute to the late Shri B. N. Rau, whose tolerance, whose wisdom, whose understanding, and whose vision of what the country should have, enabled us to have this Bill. We know that Members who have become interested in the Bill only recently know very little about the great services he has rendered for the cause of the codification of Hindu Law.

SHRI R. P. N. SINHA: Why don't you pay a tribute to Dr. Shrimati Seeta Parmanand?

SHRIMATI LAKSHMI MENON: I Will pay my tribute to Dr. Shrimati Seeta Parmanand. You wait.

I will pay my tribute again to the Minister for Legal Affairs, Mr. Pataskar, who has brought into this Bill, not so much his own ideas as the progressive ideas which are favoured by the progressive elements in this country.

Prof G. RANGA: Including himself.

SHRIMATI LAKSHMI MENON: Including himself, certainly.

Before I sit down, I want to utter a word of warning to those Members who are determined—because they have shown their determination in more ways than one—to see that this Bill is modified.

Recently, we have seen how protests against the Hindu Code Bill have taken the form of Sati or Pathi Puja.

An Hon. MEMBER: What is Sati?

Shrimati LAKSHMI MENON: That means throwing a woman into flames when the husband dies.

Prof. G. RANGA: They have done it as a protest against this Bill.

SHRIMATI LAKSHMI MENON: Even when the husband was living.

Prof. G. RANGA: Is it not exactly imagination?

SHRIMATI LAKSHMI MENON: You read the newspapers. You will know all this. You will find that these are the very people who are going to revive those very things which were followed a hundred years ago. It will not be a surprising thing. Some of. these people who profess great idealism in certain cases become great, reactionaries when the question of woman's right comes. They seldom think that this law has nothing to do with women alone. It has everything to do with the Hindu family—the Indian family, Indian citizenship. All these misconceptions are due to the fact that we think that the family men. 'Dharma' ultimately means means regulation of women's lives so that a man may do anything he likes. They have the means to women's lives so that men can have what they want. This double-standard of morality has always been the basis of Hindu custom or religion. You may refer to the shastras and things like that. It has happened in practice. I am not thinking of scriptures. I am thinking of what is going on around me and in front of me and I do not see any difference at all.

Prof. G. RANGA: That is not an argument of any aid to us.

SHRIMATI LAKSHMI MENON: Watchfulness is needed to defeat the attempts to prevent the passing of this law. Unless we see that the things that we profess implemented—your Constitution implemented, our Five Year Plan is implemented-we are unable to get what we want.

With these words, I commend this Bill to the House and I hope that Members, when they understand more about the Bill as our Legal Affairs Minister has pointed out and explained, will realise the essential need for such a Bill, because to-day we are living in 1955—a hundred years after the Widow Re-marriage Act was proclaimed in 1857. And we are living in a community which is far advanced in its economic and political

5577

structure and in its social outlook and we cannot have a legislation which is far behind these tions--social and political conceptions which are in currency to-day.

Finally, I wish to point out that we have to show that we have an approach to the social and legislative which problems—an approach neither idealistic nor reactionary-but an approach which is necessitated by the compelling needs of our times. approach will be a true Such an approach and such an approach only can keep our society together. On the other hand, if we say that laws relating to marriage and property are laws undermine the foundations of our society, we are not telling the truth. Sir, morality is not built upon injustice; morality is not built upon prejudice, it is built on rectitude of conduct-a correct appreciation of the needs of the times, correct appreciation and an implementation of the principles society professes. I hope that these needs will be taken into consideration and the opponents of the Bill, if there are any-I know there are not many-will realise that we cannot hold back the change that has come upon us. The most graceful thing would be to accept it and see that other things are done so that the family which is the unit of our society will be maintained and the great and sacred moral standards which we have always been proud to possess, will be valued and cherished.

श्रीमती चन्द्रावती लखनपाल: श्री उगाध्यद्य महोदय. इस समय जो बिल हमार सामने सिलेक्ट कमेटी से निकल कर आया है, उसका स्वरूप सिलेक्ट कमेटी से निकलने के बाद पहले से बहुत काफी सुधर गया हैं।

Dr. W. S. BARLINGAY (Madhya Pradesh): We cannot hear properly.

श्रीमती चन्द्रावती लखनपाल : बिल कर द्वीत पहले से त्यापक हो गया है, उसका स्कोप पहले से ज्यादा हो गया है।

श्री ब्य० कृ० दगे (हैंदराबाद) : आप जरा सामने आ जाडये तो अच्छा हो।

[1 OCT. 1955]

श्रीमती चन्द्रावती लखनपाल : श्रीमन्, जो बिल हमार संमुख है वह सिलेक्ट कमेटी से निकल कर आया है। उसका स्वरूप पहले से कहीं अधिक व्यापक, पहले से कहीं अधिक सूलका हुआ है। कई गृत्थियां स्लभ गई हैं और कई रामस्याओं का हल हो गया है।

जिस उदारता के साथ सिलेक्ट कमेटी की सदस्यों ने इस बिल के ऊपर कार्य किया है और जिस स्मब्भ के साथ सिलेक्ट कमेटी के अध्यक्त श्री पटास्कर जी ने इस बिल का संचालन किया है, वह सचम्च प्रशंसा के योग्य है और में सिलेक्ट कमेटी के सदस्यों को और श्री पाटस्कर जी को हार्दिक बधाई दंती हूं।

श्रीमन्, इस बिल के सम्बन्ध में अभी तक तां हम यही दंखा करते थे कि कुछ बाहर ही चहल पहल हो रही हैं, कुछ बाहर के लोग ही घबडा रहे हैं । लेकिन आज तो में यह देख कर हैरान हो गई कि इस सदन के अन्दर भी उन बाहर के लोगों का एक नम्ना मौजूद हैं। हमार सदन के एक माननीय सदस्य, श्री मुकर्जी, ने जब यह सूना कि यह बिल इस सदन के अन्दर विचार के लिये लाया जा रहा है, तो वे इतना घवडा गर्य कि पांच मिनट तक एक ही बात दोहराते रहे। उनकी समभ में नहीं आया कि वे काँन सी बात कहें। वे जो कहना चाहते थे वह भी नहीं कह सके। मेरी समभ में नहीं आता है कि इस बिल में एंसी कॉन सी चीज़ है जिससे बाहर के और अन्दर के कड़ लोग इतना ज्यादा घबड़ायें हुये हैं। उन लोगों का कहना है कि बिल के अन्दर बड़ी क्रांतिकारी धाराएं हैं। बिल में सिलंक्ट कमेटी के द्वारा बर्ड परिवर्तन कर दिये गर्य हैं, और बहुतों का कहना है कि इसकी वापस जाना चाहिर्य जनमत के प्रकाशन के लिये लीकन में उन लोगों को आउ साल पहले की बात याद दिलाती हुं जब कि राव कमेटी ने हिन्दू कोड बिल का एक ड्राफ्ट तैयार किया था. और सिलेक्ट कमेटी उस पर बैंठी थी। इसमें जिन बातों को बड़ा क्रांतिकारी माना जाता है, वे दोनों

श्रीमती चन्द्रावती लखनपाल] ही बातें उनके बिल में मौजूद थीं और इतना ही नहीं कि उन्होंने मिताचरा को बिल्कुल खत्म कर दिया था. उन्होंने तो यह सिफारिश की थी कि इस दंश के अन्दर मिताचरा को चलाने की आवश्यकता ही नहीं हैं। सार दृश के लिये दाय भाग का कानून चले। उन्होंने यह भी स्भाव दिया था कि लडके और लड़की का हिस्सा बराबर रहे। इस प्रकार, आज जो बिल ज्ञमारं सामने उपस्थित हुआ हें वह उतना आगे नहीं बढ़ा है जितना कि पहले सिलेक्ट कमेटी के अन्दर से जो बिल गुजरा था वह आगे बढ़ गया था। एक और तो हम कहते हैं कि हम एक बई क्रान्तिकारी यूग को ला रहे हैं, एक क्रान्तिकारी समाज की स्थापना करने जा रहे हैं, और धूसरी ओर हम एक इंच भी आगे बढ़ने के लिये तैयार नहीं होते । क्रान्तिकारी समाज और क्रान्तिकारी आदशा की स्थापना बहां पर हम खर्ड हैं वहीं खर्ड खर्ड नहीं होगी। क्रान्तिकारी सिद्धांतीं और क्रान्तिकारी कानुनों द्वारा ही क्रान्तिकारी समाज की स्थापना की जा सकती हैं।

कुछ लोग हम में से एसे हैं जो कि यह समभते हैं कि यह बिल आज जिस रूप में आया है उसके अन्दर मिताचरा को भी रखा गया हैं और जो दक्षिण की व्यवस्थायें हैं, मरु-मक्कतायम, अलीय संतानम् और नम्बद्दरी आदि, जनको भी रखा गया है, और सारी व्यवस्थाओं को यह बिल कवर करता है। वे कहते हैं कि एंसा करने से वह सारं का सारा एक गहबड चौटाला बन गया है और इसके अन्दर कोई च्यवस्था ही नहीं रही हैं। उन लोगों को में यह याद दिलाना चाहती हूं कि इस बिल का जो उद्देश्य हैं उसको वे समभें और एक बार याद कर कि किस उद्देश्य को ले कर, किस आदर्श को ले कर, यह बिल लाया गया है । आजादी के बाद जब यह देखा गया कि इस देश के सार लोगों के अन्दर ही नहीं बल्कि हिन्दूओं के अन्दर भी एक नहीं अनेकों तरह की व्यवस्थाएं चल रही हैं। उत्तर प्रदृश में कूछ व्यवस्था हैं, बम्बर्झ में क् व्यवस्था है, मद्रास में कूछ व्यवस्था है. बंगाल में कूछ व्यवस्था हैं। तो यूनीफार्मिटी लाने के लिये, एकता स्थापित करने के लिये, यह आवश्यक समभा गया कि समस्त हिन्दू जाति के लिये एक सा विधान लाया जाय और उसका उद्दुदंश्य यह था कि एक युनीफार्म कोड ला कर समस्त देश के अन्दर जितने भी भिन्न भिन्न व्यक्ति हैं, भिन्न भिन्न जातियां हैं, भिन्न भिन्न प्रदंश के लोग हैं, उन सब को एकता के सूत्र में बांधा जाय । में तो कहती हूं कि आज जो बिल हमारं सामने हैं वह वास्तव में इस उद्देश्य की पूर्ति करता है। इससे पहले का जो बिल था वह इस उद्दंश्य को प्रा नहीं करताथा। इस बिल के द्वारा तो हम अपने उद्देश्य के अधिक नजदीक पहुंच रहे हैं। असल में लोगों के अन्दर जो गलतफहमी हैं वह इस कारण से हैं कि वे इस बिल के विषय में राइट एप्रोच नहीं करते । उनका द्रष्टिकोण गलत हैं। इच्टिकोण के गलत होने का कारण यह है कि जिन लह्यों को सामने रख कर यह दिल लाया गया है वे लच्य उनकी आखों से बार बार ओफल हो जाते हैं । जैसा कि में ने अभी आपको बतलाया कि इस द्विन्दू कोड बिल का एक लच्य तो यह था कि दृश के समस्त हिन्दुओं के लिये एक यूनीफार्म सिविल कोड बनायें, जिससे कि समस्त देश के अन्दर हम एकता स्थापित कर सकें और दूसरा लच्य यह था, दूसरा उद्दंश्य यह था, कि इस दंश की स्त्रियों की स्थिति को सूधारें। हमार देश में स्त्रियों की जो हालत है वह एक अजीब सी हालत हैं। बहुत पहले की बात तो में नहीं कहती. क्योंकि हजारों साल पहले और वेंदिक काल में तो स्त्रियों की अवस्था बहुत अच्छी थी. उस जमाने में स्त्रियां ऋषिकाएं भी होती थीं। परन्त, में तो सों, डंढ़ सों, दो सों, ढाई सों, साल पहले की बात कहती हुं। तब से ले कर आज तक हमार समाज का निर्माण इस प्रकार हुआ है, हमारे समाज की रचना इस प्रकार हुई है. कि इसमें स्त्रियों का कोई स्थान ही नहीं हैं। एंसा मान लिया गया हैं जैंसे कि दंश के अन्दर स्त्रियां बसती ही नहीं हैं, उनका कौई अस्तिस्व ही नहीं हैं। इसका कारण शायद यह हैं कि

इमारा द्रिकोण ही स्त्रियों की और एक दूसरे दंग का रहा हैं। स्त्रियों को हम हमेशा अबला समभाते रहे हैं। हम यह समभाते रहे हैं कि वै स्वतंत्रता के योग्य नहीं हैं। हम यह समभने रहे हैं कि स्त्री परतन्त्र ही होने के लायक हैं स्त्रियों के सम्बन्ध में एसे विचार हों कि स्वतन्त्रता के योग्य ही नहीं है. जब स्त्रियां के सम्बन्ध में एसा सोचा जाता हो "ढोल गवां शुद्र पश, नारी, यं सब ताइन कं अधिकारी" तां यह कोई आश्चर्य की बात नहीं है कि समाज की व्यवस्था में उनका कोई स्थान नहीं रहा है । किन्त, आज तो युग ने पलटा खाया है, आज तो जमानं की रफ्तार बदल रही हैं। पढ़ी लिखी स्त्रियां तो क्या, अनपढ़ स्त्रियां भी आज इस बात को मानने के लिये तैयार नहीं हैं कि अपने देश के समाज की रचना में उनका कोई स्थान नहीं होना चाहिये। यूग का परिवर्तन तो इस बात सं प्रकट होता है कि स्त्री तो स्त्री, पुरुष भी आज इस बात को मानने के लिये तैयार नहीं हैं कि आज का समाज केवल पुरुषों से ही बना रहे। कद्दर से कद्दर पन्थी, हमारं कद्दर से कद्दर भाई, आज यह मानते हैं कि अब वह जमाना गया जब कि केवल प्राचीं का ही समाज रह सके। आज तो हमें एक एसे समाज का निर्माण करना है जिसमें स्त्री और पुरुष दोनों ही समता के स्तर पर रहेंगे । जब यह स्थिति हैं तो यह प्रश्न उठाना म्वाभाविक हैं कि आज हमें अपने समाज की रचना में कॉन कॉन से मॉलिक परिवर्तन करने होंगे। इस प्रश्न का एक ही उत्तर है कि आज स्त्री और पुरुष के अन्दर जो एक जमीन आसमान का भेद पदा किया हुआ है उसको हमें मिटाना होगा। दोनों के अन्दर जो डिसपेंरिटी हैं उसको हमें खत्म करना होगा। आज कदम कदम पर स्त्री को आनी विवशता का, आनी पराधीनता का अनुभव उसके सामने स्वभावतः थह प्रश्न कि एक ही माता पिता की संतान होने पर भी भाई का पत्क सम्पत्ति पर अधिकार होता है लीकन बहन का नहीं होता। यीद पूत्र को वह अधिकार हासिल हैं तो पूत्री को भी क्यों नहीं ? उसी प्रकार से, जांस्त्री अपने

पीत की अधारीगनी कहलाती है उसका अपने पीत की सम्पत्ति पर कोई स्वत्व नहीं होता, एसा क्यों हैं ? माता अपने बच्चे के लिये सब कूछ न्यां छावर कर सकती हैं, सब कूछ बलियान सकती हैं और अपने बच्चे के सख़ के लिये इस जन्म की तो क्या जनमजनमान्तर की कमाई को पानी की तरह से न्यांछावर कर सकती हैं। एंसी माता को अपने पुत्र की सम्पत्ति में कोई हिस्सा क्यों नहीं प्राप्त हो ? ये प्रश्न आज क्वल स्त्रियों के सामने ही नहीं बरन, समस्त दंश के सामने हैं, सारं समाज के सामने हैं और हमारं उच्च आदशां को चुनाती दंते हुये हमारं सामने हैं और उत्तर मांग रहे हैं । हमें उन सार प्रश्नों का उत्तर देना होगा और उस उत्तर के रूप में ही. आज यह बिल हमार सामने लाया जा रहा हैं। माननीय विधि मन्त्री ने धारा ६ पर बहुत अधिक प्रकाश डाला है। धारा ६ हमार लिये एक संतोष का विषय हैं क्यों कि उसके अनुसार लहकी को पहली बार संयुक्त परिवार की जायदाद में अपने भाई के बराबर हिस्सा मिला है। यह बात ठीक है कि उसको "राइट बाई बर्थ" नहीं मिलता, लीकन "राइट बाइ सक्सेशन" तो उसको मिलता हैं। हमारं विधि मंत्री ने अपनी दुन्नता से. अपनी क्रशलता से. एक एसा सूत्र और एक एंसा फारम्ला निकाला हैं, जिसके द्वारा मिताचरा के जो सिद्धान्त हैं. "राइट बार्ड वर्थ एंड सर्वाइवर-शिप", उनको भी बनाये रखा है और लड़की को पत्क सम्पत्ति में बराबर का हिस्सा भी दिया हैं। यह बड़ा ही सुन्दर हामन्वय हैं। यदि यह सफल हो गया तो बहुत ही सुन्दर रहेगा। लेकिन मुक्ते तो एंसा लगता हैं. और केवल मुक्ते ही नहीं बल्कि नौट्स आफ हिसेंट में भी एंसी आशंका प्रकट की गर्ड हैं. कि अगर मिताचरा के काननों को साथ साथ चलाया गया. बेटी को अधिकार भी दिया गया और "राइट बाइ वर्थ एंड सर्वाइवर-शिय" भी रखा गया तो कोपारसेनरीज के जो भागीदार हैं, लड़के और लड़ कियां, उनमें पूर्णतः न्याय और समता नहीं होगी। इसका कारण भी है। बात यह हैं कि मिताचरा जिन सिद्धांतों पर खड़ा है वे सिद्धांत प्राने हो चुके हैं, वे समय के बिल्कूल विपरीत हैं। आपने अभी सूना कि

[श्रीमती चन्द्रावती लखनपाल] ्हमार समाज का जो कंसेप्शन हैं, हमारी जो सामाजिक विचारधारा हैं, वह सारी की सारी बदल चुकी हैं। पहले हमारा जो समाज था, . उसका युनिट फॅमिली होता था, परिवार होता था, लेकिन आज का युग व्यक्तिवाद का युग हैं। आज सोसाइटी का यूनिट फीमली इंडिविज्अल हो गया हैं। आज व्यक्तिवाद का ्युग हैं, व्यक्तिगत स्वतन्त्रता का युग हैं। इसके अलावा एक और भी बात है। वह यह कि मिताचरा के अन्दर न जाने कितने सालों से बराबर परिवर्तन होता चला आ रहा है, और इस परिवर्तन के बाद जो उसकी विशेषतायें थीं, जो उसकी ख्बियां थीं, वे तो खत्म हो चुकी हैं, और एक स्नोल के रूप में वह हमार सामने रह गया हैं। हम मिताचरा के कपड़ के अन्दर एक के बाद द्सरा, द्सरं के बाद तीसरा ऑर तीसरं के बाद चाँथा पॅबन्द लगाते चले जा रहे हैं। तो जब हम एंसा करते चले जा रहे हैं तब हमें सोचना होगा कि वह मिताक्स का कपड़ा जिसके अन्दर इम हजारों पैवन्द लगा चुके हैं आखिर कहां तक चलेगा। हम चाहते हैं कि सर्वादय समाज की इमारत को मिताचरा के खंडहरों पर खड़ा कर ? एसी इमारत जो समाजवादी व्यवस्था की इमारत हैं, जो सर्वोदय की इमारत हैं, उसकी हम खंडहरों के ऊपर, प्राने खंडहरों के ऊपर कदापि खड़ी नहीं कर सकते। इसलिए मेरा तां ्यह कहना है कि यदि हम पूर्ण स्वतंत्रता चाहते हैं, तो हमें नए आधार पर, नए आदशा के आधार पर, एक नए समाज की रचना करनी होगी।

इसके बाद, श्रीमन्, लड़के और लड़की को समान अधिकार दिया गया हैं। यह एक बड़ा महत्वपूर्ण अधिकार हैं, और इस अधिकार के द्वारा हमने यह दिस्ता दिया है कि हमारा आदर्श यह हैं कि जो कुछ हम कहते हैं वह कर के भी दिसा सकते हैं। विधि मंत्री जी ने ठीक ही बतलाया हैं कि लड़की को अब भाई के बराबर पैतृक सम्पत्ति में अधिकार मिल जाने से उसको एक स्टंटस मिल जायगा. केवल अपने माता पिता के घर में ही नहीं,

बल्क अपने पति के घर में भी उसको स्टंटस मिलंगा। उसकी पौजीशन न केवल परिवार में बढ़ंगी, किन्त, समाज के अंदर भी बढ़ जायगी। श्रीमन्, इस धारा के ऊपर भी बड़ा विरोध हैं, बड़ा वार्वेला, बहुत ही ज्यादा एक्साइटमेंट हैं। और यह कहा जा रहा हैं कि लड़की को कभी भी लड़के के बराबर हक नहीं मिलना चाहिए। बहुत से लोग कहते हैं कि उसे कुछ भी हक नहीं मिलना चाहिए। तरह तरह की थांथी दलीलें दी जाती हैं। यह कहा जाता हैं कि एंसा करने से भाई अंदर बहिन में प्रेम खत्म हो जायगा, सम्पत्ति के दुकह दुकह हो जायंगे। लीकन इन सब का उत्तर दंने की मुर्भ आवश्यकता नहीं, क्योंकि ये बातें अपने आप में एक तरह से खत्म हो चुकी हैं, और इनमें सार कूछ नहीं हैं। वास्तव में बात यह हैं कि हमारा लड़के और लड़की की तरफ जो दृष्टिकोण हैं उसमें मौतिक भेद हैं। हम यह समभी बैठ हैं कि लड़के और लड़की के अंदर स्वभाव से, प्रकृति से भेद हैं। लीकन में यह कहती हूं कि यह धारणा गलत हैं। हम कहते हैं स्त्री जन्म से ही अबला हैं, वह परतन्त्र हैं, और पुरुष जन्म से ही सबल हैं, जन्म से ही स्वतन्त्र हैं । लेकिन, श्रीमन्, असल में जो भी कोई कमजोरी होती में वह जन्म से कोई नहीं लाता। स्त्री की जो कुछ अवस्था आज हैं वह वातावरण का परिणाम सदियों से वह एक खास वातावरण मैं रसी गई हैं। उसकी कमजोरी का कारण ही. यही हैं। अगर पुरुष को भी उस वातावरण में सदियों तक रखा जाय तो वह भी निर्वल, वह भी स्वतंत्रता के अयोग्य बन सकता है। आज वह जमाना गया जिसमें हम यह समर्भें कि यह इंसान और इंसान के अंदर जो भेद हैं वह प्रकृति का हैं, वह जन्म से हैं। आज का मानव यह समभाने लगा है कि जो भेष 🔻 वह मनुष्य का खड़ा किया हुआ हैं, वह च म से नहीं हैं। आज का युग समता की और जाने का युग हैं, आज का युग भेदाें की मिटा दुने का युग हैं। जिस दिन हम अपन देश के अंदर समता की स्थापना करीं आहे

स्त्री और पुरुष के बीच जो भेद खड़ हुए हैं, या पुरुष और पुरुष के बीच जो भेद खड़ हुए हैं, चाहे वे संक्स, के आधार पर हों, चाहे जन्म के आधार पर हों, चिस दिन उनको खत्म कर देंगे उस दिन हम अपने देश के अंदर एक नये समाज की स्थापना कर सकेंगे, उसी दिन हम अपने युग निर्माता बाप की आत्मा को तृप्त कर सकेंगे, और उसी दिन एम सारी दुनिया को बड़ ऊंचे आदशों का संदेश वास्तव में देने लायक बन सकेंगे।

इसके अतिरिक्त श्रीमन्, मुफे एक बात आर कहनी हैं और वह यह हैं कि इस बिल के अनुसार यह कहा गया हैं कि जो विधवा स्त्री हैं उसको अपने पीत की प्रॉपर्टी पर पूर्ण स्वत्व होगा। यह तो ठीक ही हुआ हैं। इसमें हमने नई बात क्या की हैं। यह बात तो विज्ञानेश्वर ने, जो मिताज्ञरा कान्त के रचीयता थे, उन्होंने १९वीं सदी में ही कर दी थी। जो अधिकार सैंकड़ों वर्ष पहले स्त्री को मिल चुके थे, लेकिन कद्ररपंथी लोगों की वजह से जो उसको नहीं मिल पाए, उसी अन्याय का हमने आज एक प्रकार से निराकरण किया हैं।

एक दूसरी बात इस बिल के अंदर हैं, जिस पर बहुत ज्यादा वाद-विवाद पाया जाता हैं और बहुत ज्यादा बहस भी हो रही हैं। वह यह हैं कि माता को अधिकार दंदिया गया हैं कि उसको पति की संपत्ति मिल जाय। लीकन, श्रीमन् मुभे सबसे ज्यादा आश्चर्य इसी बात पर हुआ कि इस पर इतना ज्यादा रोष और असन्तोष क्यों हैं। माता तां एक एंसी चीज हैं, जैंसा कि मैंने अभी कहा, कि वह अपने बेट के लिए, अपने पूत्र के लिए सब से नजदीक हैं। माता पुत्र के लिए सब क्, छ कर सकती हैं। इसके अलावा एक बात और हैं। स्त्री की तीन हैं सियतें हैं। एक पत्री की हीसियत, एक पत्नी की हीसियत, माता की हैंसियत । तीनों हैंसियतों में हमें उसको एक स्टंटस प्रदान करना है. और जब तक हम इन तीन हीसियतों में उसको एक

स्टंटस, एक पौजीशन और एक अधिकार प्रदान नहीं करते, तब तक स्त्री को हम पूर्ण विकास का अवसर कभी नहीं दं सकते। श्रीमन्, यह आचीप उठाया जाता कि स्त्री का जो हिस्सा हैं, वह हिस्सा दुगुना हो जायगा, एक वह पति से लेगी, दूसरा अपने बेट से लेगी। लेकिन वास्तव में यह आद्येष उत्तना ही निराधार हैं जितना कि दूसरं आद्येप हैं । श्रीमन्, मां का तो कुछ भी अपना नहीं होता, जो कुछ भी उसका अपना होता है वह अपने पुत्र के लिए होता हैं। वह अपने पूत्र के लिए बड़ा से बड़ा बीलदान कर देती हैं। यह मांही तो हें जो हमारं सर्वोदय की कल्पना की मृति-मान प्रतिमा है । अभी आचार्य विनोबा भावे ने एक भाषण में कहा था कि सर्वोदय का उपदेश में नहीं देता, हर एक परिवार में बेठी हुई मां आज सर्वोदय का संदेश दे रही हैं। श्रीमन्, यह माता ही हैं जिसके अंदर हम मानवता के विराट और सम्पूर्ण स्वरूप का दुर्शन करते हैं। एंसी मां के लिए एंसे आद्यंप उठाना, श्रीमन् में कह्ंगी, स्वार्थ की, संकीर्णता की पराकाष्ठा हैं।

श्रीमन्, इस सम्बन्ध में बहुत कुछ कहा जा रहा हैं और वास्तव में हमार कुछ भाइयों के द्वारा और बीहर्नों के द्वारा यह समभा जा रहा है कि यह जो बिल लाया गया है उस से हमार हिन्दू समाज की आर्थिक व्यवस्था छिन्न भिन्न हो जायगी: धर्म का लोप हो जायगा। लीकन में उनसे कहना चाहती हूं कि इस बिद्ध के अंदर जो कूछ अधिकार दिया गया हैं वह कोई नया नहीं हैं। आप कहते हैं लडकी को लडके के बराना अधिकार हमने बेकार दं दिये लेकिन यह ती आपके बम्बई प्रान्त में और मद्रास प्रान्त में पहलेही दिया जा चुका है। क्या आप समभते हैं कि बम्बई और मद्रास के अंदर जो वहां सामाजिक व्यवस्था हैं उसमें कोई प्रलय आ गया है, क्या वहां कोई आसमान ट्रट पहा हैं ? में तो कहुंगी कि वहां की सामाजिक व्यवस्था हमार यहां से बढ़ी चढ़ी ही हैं, कम [श्रीमती चन्द्रावती लखनपाल]
किसी हालत में नहीं हैं। असल में यदि हज
ध्यान से देखें तो लड़की को वास्तव में मिला
भी क्या हैं? उसको पार्टीशन का अधिकार
नहीं हैं। जब तक उसका पिता जीवित हैं,
वह अपनी प्रापर्टी का पार्टीशन डिमांड नहीं
कर सकती। और यदि पिता वसीयतनामा कर
जाता हैं तो उसके मरने के बाद उसको उस
अधिकार से भी वंचित किया जा सकता हैं।
श्रीमन्, वह अधिकार ही क्या जिसको कलम
की एक नौक से खत्म किया जा सके?

श्री श्या० सुं० तन्या (उत्तर प्रदंश): लड़के का हक भी तो खत्म किया जा सकता हैं। मिता-द्वरा ला की बात आप कह रही हैंं। लेकिन जो सेल्फ एक्वायर्ड प्रॉपर्टी हैं उसमें लड़के को कोई भी बाप हिस्सा पाने से महरुम कर सकता हैं।

श्रीमती चन्द्रावती लखनपाल : में एक्वायर्ड प्रापटीं के बार में नहीं, जोइंट फीमली के बार में कह रही हुं, कि लड़की के अधिकार को अगर पिता चाहे तो वसीयत करके, "विल" कर के खत्म कर सकता है। तो मेरा कहना यह हैं कि वह अधिकार ही क्या हैं कि जिसको कलम की एक नोक से खत्म किया बा सके ? बात कूछ नहीं है, लेकिन बैकार का कोहराम मचायां जा रहा है। फिर भी हम, इस देश की स्त्रियां, आज इस बिल स्त्रियों की स्वतंत्रता का को भारतीय "मैंग्ना कार्टा" मानने के लिए तैयार हैं। हम इसको चार्टर आफ बीमेंस इंडिपेंड स मानने के लिए तैयार हैं। क्योंिक यह बिल हमारी बीहनों की प्रथम बार समानता का दर्जा प्रदान करता हैं; प्रथम बार उन्हें कुटम्ब की प्रौंपर्टी में अधिकार दंता हैं। इससे, जैसा कि अभी बतलाया गया हैं, स्मियों की पराधीनता, आर्धिक पगधीनता का अंत ही जायगा. और उन्हें एक अधिकार मिल जायगा स्वतंत्र होने का । श्रीमन्, यह वहा महत्वपूर्ण अधिकार होगा, यह अधिकारों का भी अधिकार होगा। यह आर्थिक स्वतंत्रता का अधिकार वह अधिकार है जिसके विना दूसरं सारं अधिकार बेकार हो जाते हैं, जीरो बन जाते हैं। इस अधिकार को प्राप्त कर के ही दूसरं सारं अधिकार सार्धक बन सकते हैं: इसके बिना नहीं।

श्रीमन्, इसलिए मेरा यह कहना है कि इस बिल से हमारं दंश के अंदर एक एंसा वाता-वरण भी तेंचार होगा. जिस वातावरण में स्त्री को एक स्टंटस मिलेगा और उसमें वह कुछ कर सकेगी। आज अपने देश में एक नवनिर्माण का युग आरम्भ हुआ हैं। उस नवीनर्माण में स्त्री ने भी हाथ बटाना हैं; कंधे से कंधा भिड़ाकर पुरुष के साथ आगे चलना हैं। लेकिन जूब तक स्त्री का स्टेटस पुरुष का सा नहीं होता, तब तक वह, जो नया रोल और जो नर्ड जिम्मेदारी उसके सामने स्वतंत्र भारत में आ जाती है, उसका वह कदाीप निर्वाह नहीं कर सकती। उसे आज जौ स्टंटस इस बिल द्वारा प्राप्त हो वह ठीक हैं, और हमें आशा हैं और प्री आशा है कि इस बिल के झारा जो वातावरण देश के अंदर बनेगा वह ऐसा होगा स्त्री अपना योगदान, दुश को बनाने में, दुश के नवीनर्माण का जो यज्ञ आज अपने दंश में हो रहा है उसमें पूर्ण आहुति देने में रामर्थ हो सर्कगी। मुभे आशा हैं कि इस बिल के द्वारा इस दंश के अंदर एंसा वातावरण पेंदा होगा। जिसमें पुरुष स्त्री को ठीक दृष्टि-कोण से देखेगा; वह उसको दासी नहीं समभेगा; वह उसको एक मनोरंजन की वस्तु नहीं समभोगा। सच्चे अथीं में वह उसे अपना मित्र समभेगा. वह उसे राइवल नहीं समभे गा. वह उसे फ्रेन्ड, फिलोसोफर और गाइड समभेगा, । श्रीमन्, एंसे द्षीष्टकोण को लेकर ही हम अपने एक आदर्श समाज, अपनी कल्पन। के समाज, एक समाजवादी समाज की नींव डाल सकते हैं, जिसमें स्त्री और पुरुष दोनों साथ साथ कंधे से कंधा भिहा कर समाज की रचना में आगे बढ़ते चले जायंगे।

इन शब्दों के साथ में इस बिल का फिर से हार्दिक समर्थन करती हैं। े ँ

SHRI J S BISHT Sir, I wanted a ruling from you on this point as to when we give notice of whether. amendments to the Bill, we can give notice of amendments to incorporate those provisions which were contained in Dr Ambedkar's Select Committee Report with regard to the abolition of this Mitakshara system

MR DEPUTY CHAIRMAN Please look into the Rules and decide

SHRI J S BISHT. We are not certain at present If we can give it, it would be better to remove all these complications with regard to Mitakshara and other laws Can we give ıt?

DEPUTY CHAIRMAN You M_R can give notice of any amendment Whether it is in order or not, we will decide later I cannot guide you as to what amendment to give and what not to give.

SHRI M GOVINDA REDDY He wants to know the hon Minister's mind

Shri K L NARASIMHAM (Madras) Sir, I welcome this Bill as recommended by the Joint Select Committee as this Bill is a step forward in conferring equal rights to women who have been discriminated against in the matter of inheritance on the ground of sex This Bill removes the disability of women in the matter of succession This social equality which the womanhood of our country have been demanding is conceded to a major extent in this Bill This Bill, dispensing with the traditional limitation, confers equal rights to women to inherit the movable and immovable properties in our courtry Sir, we stand for a common civil code I hope that this will be the basis for framing a common civil code whereby all the others who are not at present governed under this Bill will come under a common civil code giving social equality to men and women When we discuss this Bill, we have to trace the history of the principles involved in this Bill This is the third instalment of the Hindu Code

before us and the principles underlying this third important instalment of the Hindu Code have been under the consideration of the Parliament and the public, the women's organizations and every thinking person in our country For the first time, it was moved in 1939, and subsequently various Committees were appointed to go into this question. Then a stage had arrived when the agricultural property had to be excluded they decided to give only half the share to the daughter. Then advanced to a stage of suggesting the exclusion of the Mitakshara system under this legislation Now, this Bill, taking into consideration the opinions expressed by people outside and the hon Members in the two Houses, has been brought before us, and I think, generally, it gives the necessary social justice that is urgently demanded in our country. So if any argument is advanced for sending this for eliciting public opinion, I can only consider that as an effort to stop this Bill coming into effect shortly and, in that way, postpone the social justice that will have to be given. Even in this House we have noted an hon Member at the outset raising a Point of Order and trying to put his finger in the progress of this legisla-These reactionary forces will never want to give social justice to the womanhood and will never believe in social equality and they want to treat the women as servants in kitchen and want to discriminate in various other manners and want 10 put a stop to this progressive measure by suggesting so many things, also by taking out certain sections and working out through certain absurdities and then pointing out to hon Members and the people outside that this absurdity will only lead to this position, and so we should not touch the present system The main argument that is advanced is that it will disorganize the Hindu society I want to put a simple question to them Has society ever been static? Ιs ıt not changing? Hındu the Law been changed from time to time? Even when Manu

[Shri K. L. Narasimham.] stated certain laws, were they not Vedic changed? Actually from the era, when maharishis and rishis initiated, social elegislations, they into consideration the social conditions at the time and they framed laws in that way. Now we are 1955. when the whole world is advancing. When social equality has been given to women in every other country today, in our country, still are thinking whether the same elementary thing is to be given or not and to deny that, various means are adopted. While I support this Bill, I have to say that it is time that should pass this Bill and in that way remove the disability imposed on women to inherit preperty, whether it is movable or immovable.

Then, I have to congratulate Joint Select Committee for making improvements in the Bill. They are of very great importance. They improved the Bill first by including the Mitakshara system also to come under the present Bill. They improved by giving equal share to the son and daughter. They made no distinction between a married daughter and an unmarried daughter. They made no distinction between a property to be inherited by a mother or a property to be inherited by a daughter. They also made a provision for pre-emption so that certain anomalies that occurred out of this division were avoided. congratulate [the Joint So Ι making Select Committee for these improvements and these improvements on the orgiare nal Bill first moved in the Provisional Parliament and subsequently dered by the then Select Committee. So the history of this Bill has come to a stage when the organizations women demanding equal rights with men have succeeded to a great extent. They have succeeded in their point, and with this Bill, a new era will begin, when social justice will be established in our country and it will take us to a place where women wi!l be equal to men. Now, a woman is denied living wages as compared with

a man. A man is paid at a particular rate and a woman is paid at a different wage. I know of cases where even when deciding the dearness allowance to be paid to workers, women are discriminated against and the dearness allowance to women is given at a lower rate as compared to men. So, this Bill will take us to the position when there will be social equality at all levels.

While examining this Bill at this stage, I may point out certain clauses. so that some of the mistakes that may be there in this Bill may be corrected. while the House takes up the clause by clause consideration of this measure. One of the clauses that I want to refer to is clause 6. Sir, I am not a lawyer Nor do I know anything of civil law or the litigation involved But as a layman, when under that. reading this Bill, I find that this measure attempts to adjust the Mitakshara system, and then give right to the daughter as to the son. But while trying to adjust this system. we are led to a position which never wanted to reach. So I request the hon. Minister piloting this Bill to go deep into this clause very carefully and, if there is necessity, he should try to make the necessary modifications. The modification should be such that the principle of giving equality to women is not affected. Why I say this is, those who are opposed tothis Bill also are taking up this very clause for modification. They try to show that it will lead to an absurdity and so they want a modification, but that would affect the principle of equality. I am not appealing for a modification in that way. I would request the hon. Minister to take up this clause and read it in detail and see whether adjustments can be made and whether we can work out a proper solution. I may give one illustration to show how, according to me, the clause will work. There is a joint family with 100 acres of land and the father has two sons A and B, and two daughters C and D. The son A separates himself from the joint family with 50 acres. The other sor

B remains with the father in the joint family. Under the existing law, B by right of birth and survivorship inherits the other 50 acres. The present Bill takes us to the position where we calculate the shares under, I think, explanation (b) under clause 6. in which it is said:

"and the female relative shall be entitled to have her share in the coparcenary property computed and allotted to her accordingly.

computing that, they assume While that the father or the person who owned the coparcenary right has 100 acres. Then first, they want to say. give the daughter her share. So onefourth of it goes to each of the daughter and when they are two, as in the example I have given, then each gets 25 acres and so 50 acres go. In that case, the son B may not be having any portion from the joint family Another problem is if A has a son and A has separated from the family after partition. But there is the other sor still in the family and two daughters Or one son in the joint family predeceased but he leaves behind a grandson who inherits certain rights. If you want the grandson's share to be equal to that of the daughter, that will lead to a very bad position. So I appeal to the hon. Minister to examine this clause and make modifications so as to circumvent these difficulties. I have got many sugges-These and other suggestions can be examined and we should finally see that the Mitakshara system is abolished and the Dayabhaga system is introduced in place of the Mitakshara system. That was suggested by the Rau Committee also. So many eminent lawers also have suggested the same. As was suggested by some hon, friend the daughter also should be included among coparceners. That recommendation was made by the Select Committee that discussed the question in the Provisional Parliament and they agreed to a suitable clause here. I do not know whether this Joint Select Committee considered this subject and if so what is their opinion. In the former Select Committee, their decision is put down in para 87, page 30 of their Report, where they say:

"On and after the commencement of this Code, no Court shall recognise any right to or interest in any joint family property, based on the rule of survivorship; and all persons holding any joint family property on the day this Code comes into force shall be deemed to hold tenants-in-common as if partition had taken place between all the members of the joint family as respects such property on the date of the commencement of this Code and as if each one of them is holding his or her own share separately as full owner thereof:"

So, these are the three possible positions that one can take and hon. Members may suggest any other solutions. I shall leave it to the House. This can be gone into and decided when we take up the clause by clause consideration and this clause can be further discussed then.

There is another provision in the Bill which the hon. Minister moving it explained elaborately, I mean, the relating to the illegitimate clause child. Such a child was given the right to inherit. The mother is also given absolute rights on other limited estates. All those clauses we wholeheartedly support, and I appeal to all hon. Members of the House to support the Bill in toto, with the necessary modifications, thereby giving specific meaning to it. And while passing this Bill, I think, it is necessary to see that it contains suitable illustrations wherein the provisions can explained in simple form so that it may not lead to further litigations and add to the work of the courts. We should have a simple law, a straight law, giving equal rights to men and women and thus base it on social justice. I hope, the House will give due consideration to this.

Lastly, I have to appeal to hon. Members on the other side, who are [Shri K. L. Narasimham.] the ruling party today, and I have to recall to their memory the resolution which was passed by them in 1931, wherein they initiated that social justice would be given. Also in 1931, they initiated the fundamental rights resolution. Also in the general elections of 1946, they said before the electorate that social justice would be given to all. And today in 1955, it has become the privilege of the party on this side to remind them of their

resolutions and ask them to give social justice to the women of India who have been discriminated against in many ways, particularly in the matter of property.

Thank you, Sir.

MR. DEPUTY CHAIRMAN: The House stands adjourned sine are.

The House then adjourned sine die at five of the clock.